

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 93 OF 2025 (SZ)

IN THE MATTER OF:

Pyaranagar Welfare & Development Association,
Telangana & others.

Applicant(s)

Versus

Greater Hyderabad Municipal Corporation,
rep by its Commissioner,
Hyderabad & others

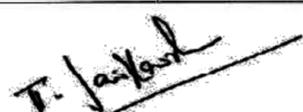
Respondent(s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R10)

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Place: Hyderabad
Date: 16-06-2025.


COUNSEL FOR RESPONDENT No.10

REPORT OF THE ENVIRONMENTAL ENGINEER, TELANGANA STATE POLLUTION CONTROL BOARD (TGPCB), REGIONAL OFFICE, R.C. PURAM (RESPONDENT NO. 10) IN OA NO.93 of 2025 FILED BY PYARANAGAR WELFARE AND DEVELOPMENT ASSOCIATION & OTHERS IN THE HON'BLE NGT, CHENNAI.

1. It is to submit that, Pyaranagar Welfare and Development Association & Others filed Original Application No. 93 of 2025 in the Hon'ble National Green Tribunal, Southern Zone, Chennai against the Integrated Municipal Solid Waste Processing facility in Pyaranagar Village, Gumadidala Mandal, Sangareddy District, Telangana and praying to direct the 1st and 2nd Respondents to stop all activities in connection with the construction of the facility.
2. The Telangana Pollution Control Board (Board) is the 10th respondent in the above case.
3. The Hon,ble NGT, Southern Zone, Chennai heard the case and issued order dt: 02.05.2025 as follows:

.....

As the Integrated Municipal Solid Waste Facility is being established inside the reserved forest area by laying roads, particularly without Environmental Clearance, let a status quo as on date be maintained till the date of the next hearing.

Let notice be issued to the respondents through the Tribunal as well as privately.

.....

Post the matter on 20.06.2025. Meanwhile, the respondents are directed to file their respective replies/reports.

4. In this regard, it is to submit that M/s. Hyderabad Integrated MSW Ltd., Pyaranagar earlier submitted Consent for Establishment (CFE) application to the Board to set up a Municipal Solid Waste (MSW) processing facility in an area of 120.12 Acres at Pyaranagar, Nallavelli village, Gummadidala Mandal, Sangareddy District.

5. The application was examined by the CFE Committee of the Board in the meeting held on 24.01.2023. The Committee observed the following:

- a) The proponent has submitted a letter dt:05.05.2022 for diversion of 0.6228 ha forest land for laying approach road to the proposed Municipal Solid Waste treatment and disposal facility of GHMC with the dimensions of 510.492 m length and 12.2 m width.
- b) The proponent submitted the License agreement dt: 17.11.2022 between the GHMC and Hyderabad Integrated MSW limited to establish Integrated Municipal Solid waste Processing and disposal facility at Sy.No. Not allotted, Nallavelly Village, Pyaranagar, Gummadidala (M), Sangareddy District in an extent of 120.12 acres. However, the survey numbers are not mentioned in the documents submitted by proponent.
- c) The applicant is proposing to treat the MSW of about 4000 TPD at the proposed site → segregated to composting and RDF → the compostable waste shall be sent to vermi composting → RDF shall be used in Waste to Energy plant for electricity generation and the inert waste & bottom ash from the Boilers shall be sent to M/s.Jawahar Nagar dump site for land filling. The applicant is not proposing to establish sanitary land fill within the proposed site.
- d) The surroundings of the site are as follows:

North	Open Land (covered with forest area) followed by Pyaranagar village at a distance of about 850 meters.
South	Nallavelly Reserved forest followed by Hyderabad - Narsapur High Way at a distance of about 500 meters.
East	Forest land followed by agricultural land followed by Nallavelly village at a distance of about 1.92 km.
West	Forest area.
Water bodies	1. A Pond near Pyaranagar village is located at a distance of about 1.0 Km towards North direction. 2. Nallavellylake is located at a distance of about 1.58 Km towards East direction.

- e) The project is proposing to establish Waste to energy plant to generate electricity of 15 MW by installing 2 No of Boilers of capacity 2 x 21 TPH with 1000 TPD RDF consumption as fuel and proposing to install Bio gas plant of capacity 260 TPD. The industry is proposing to provide bag filters to control boiler emissions.
- f) The Wastewater generation is leachate – 600 KLD from the MSW processing. The unit is proposing to install Mechanical Vapour Recompression Technology based leachate treatment plant of capacity 600 KLD to treat the leachate generated from the MSW waste processing.
- g) As per the Condition No. vii of Schedule –I of Solid Waste Management Rules, 2016, the landfill site shall be 20 km away from Airports or Airbase. Dundigal Air Force Academy is located at a distance of about 9.73 km towards South – East direction. However, in the present case, the proponent has not proposed to establish landfill and is only a processing facility including waste to energy plants upto 15 MW capacity.
- h) The MoEF& CC, GoI vide D.O. No. 2219/2017-IA-III Dt. 03.07.2017 addressed to the Ministry of Urban Development, New Delhi, clarified that municipal waste processing facilities like segregation, composting, RDF making and waste to energy plants upto 15 MW capacity except landfill are not covered under EIA Notification 2006 and hence do not require prior environmental clearance.
- i) It was also mentioned that if the activities of incineration, RDF making and waste to energy plant are proposed along with the new site of solid waste disposal facility/ landfill, it is advisable to obtain an integrated prior EC for these projects. Further, the forests, rivers, ponds, wet lands and low lying areas are ecologically sensitive areas and are critical in environmental point of view, it may not be appropriate to exempt this activity of municipal solid waste disposal site or landfill site from the requirement of prior EC. However, in the present case, the proponent has not proposed to establish landfill and is only a processing facility including waste to energy plants upto 15 MW capacity.

- j) The Board received Complaint dt. 19.11.2022 from the villagers of Pyaranagar, Nallavally & Kothapally, against the establishment of the proposed Municipal Solid waste treatment facility at Pyaranagar (V), Gummadidala (M), Sangareddy District. Some of the issues raised in the complaint and the compliance is as below:

SI.No	Compliant Issues	Compliance
1.	The proposed site is surrounded by Pyaranagar, Nallavally & Kothapally villages.	Pyaranagar village is located at a distance of about 850 meters. Nallavally village is located at a distance of about 1.92 km & Nallavally Reserved forest followed by Hyderabad – Narsapur High Way at a distance of about 500 meters. As per the MSW Rules 2016, the nearest human habitation shall be at a distance of 200 mts from the landfill facility, however the present facility is only a processing facility, however the criteria of habitation is also in compliance.
2.	There will be destruction of forest due to the proposed dump yard and approach road.	The present case, the proponent has not proposed to establish landfill /dump yard and is only a processing facility including waste to energy plants upto 15 MW capacity. The processing facility is also not existing in the forest land. However the project has obtained approval on 07.01.2023 from the O/o PFI Chief Conservation of Forests, Telangana Aranya Bhavan for diversion of 0.6228 ha of forest land for laying approach road to the MSW processing facility.
3.	The proposed site is within 20 km from Dundigal Air Force Academy which is against Municipal Solid Waste Rules Schedule-I, Condition No. vii.	The Air Force Academy Dundigal is located at a distance of about 9.73 km towards South – East direction. However, in the present case, the proponent has not proposed to establish landfill and hence the Municipal Solid Waste Rules Schedule-I, Condition No. vii is not applicable.

4.	Proposed project has not obtained EC and not conducted public hearing to obtain views and opinion of the public of the surrounding villages.	The MoEF& CC, GoI vide D.O. No. 2219/2017-IA-III Dt. 03.07.2017 addressed to the Ministry of Urban Development, New Delhi, clarified that municipal waste processing facilities like segregation, composting, RDF making and waste to energy plants upto 15 MW capacity except landfill are not covered under EIA Notification 2006 and hence do not require prior environmental clearance.
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k) The Committee reviewed the details of the facility.

l) The representative of the industry have attended the meeting and informed that they are not proposing to establish landfill and is only a processing facility including waste to energy plant upto 15 MW capacity and further informed that all the above restrictions are applicable to the land fill site only and not to the processing facility, where the waste is just processed and the final inert waste is proposed to dispose to Jawahar Nagar dump site for land filling.

Regarding non allocation of sy no's, the representative informed that they have requested GHMC to issue sy no's from the concerned Revenue Department is under process. The representative has submitted the GPS coordinates of the four corners of the site.

Further, they informed that, they will comply with all the conditions of the Board and requested to issue CFE of the Board.

6. The Committee after detailed discussion recommended to issue CFE incorporating the GPS coordinates of the four corners of the site with the following conditions:

- a) NOC from Air Force Academy Dundigal before applying of CFO.
- b) Submission of survey no's before applying of CFO.
- c) Undertaking for not carrying any land fill activity within the processing facility.

7. As per the recommendations of the CFE Committee, the Board issued CFE order dt. 06.02.2023 to the proposed project for the following capacities stipulating specific conditions to control water pollution, air pollution and solid waste management:

A. Raw materials:		
Municipal Solid Waste (MSW)		4000 TPD
B. Products:		
Sl.No.	Product	Capacity
1	Biogas	260 TPD
2	Compost	200 TPD
3	RDF	*2035 TPD
4	Recycled Plastics	90 TPD
C. Waste to energy Plant		
Sl.No.	Product	Capacity
1	Electricity	15 MW

*The RDF of 1000 TPD shall be used as Raw Material. The remaining 1035 TPD shall be disposed to other waste to energy plants/Cement plants.
Copy of the CFE order is enclosed as **Annexure-I**.

8. It is to submit that, the following Writ Petitions were filed in the Hon'ble High Court for the State of Telangana praying to direct the respondents to stop all construction activities of Municipal Solid Waste Management Plant in Pyaranagar village, Gummadidala Mandal, Sangareddy District. The details are submitted as follows:

S.No.	Writ Petition No.	Case status
1.	WP.35150/2024 filed by Smt.K.Lakshmi	The Hon'ble High Court disposed the cases vide order dt:13.12.2024 directing the Assistant Director of Survey and Land records to conduct survey and demarcation of subject lands after issuing notice to the petitioner and all interested persons including Forest department as the subject lands are adjacent to the forest land, on the expenses /costs being incurred by the petitioner for fixing boundary stones/kaddies, and furnish a copy of the survey report along with the Tonch map to the
2.	WP.35152/2024 filed by Dr.Gadipally Kanaka Raju	
3.	WP.35154/2024 filed by Smt.P. Rama Devi	
4.	WP.35170/2024 filed by Smt. Kongara Varalakshamma	
5.	WP.35187/2024 filed by Sri.P.Partha Sarathy	
6.	WP.35219/2024 filed	

	by Sri.Sai Prasanna Tanjavore	petitioner within a period of 2 months from the date of receipt of the order. Copy of the order is enclosed as Annexure-II.
7.	WP.3895/2024 filed by Smt. P. Rama Devi & Others	<p>The Hon'ble High Court disposed the case vide order dt:11.02.2025 and ordered as follows:</p> <p>.....</p> <p><i>Keeping in mind the object of the State and the grievance of the petitioners as stated above, this Court deems it appropriate that ends of justice would be met if the respondents are directed to conduct survey of the subject lands in the presence of the petitioners on the date mentioned in the impugned notices, strictly adhering to the Circular instructions issued by the Commissioner, Survey, Settlements and Land Records vide Rc.No.N1/6543/99 dated 25.07.2001, Rc.No.N1/1408/07,dated 13.07.2007, and Rc.No.N2/1741/2010, dated 18.05.2010 and after considering the objections, if any, submitted by the petitioners and localise the subject lands as well as the lands claimed by the Government and proceed with construction of the Plant. Till such time, the respondents are directed not to take any coercive steps against the petitioners lands. It is needless to observe that survey conducted by the respondents does not take away the existing rights of the petitioners nor it creates any rights in favour of the contesting parties. If the parties are aggrieved with the survey conducted and if any of their rights are violated, they are at liberty to take appropriate steps in accordance of law.</i></p> <p><i>With the above observations, this Writ Petition is disposed of. There shall be no order as to costs.</i></p> <p><i>As a sequel, the miscellaneous petitions pending, if any, shall stand closed.</i></p> <p>Copy of the order is enclosed as Annexure-III.</p>

8.	WP.3917/2025 filed by Smt.A.Swarnalatha	<p>The Hon'ble High Court heard the case and issued order dt:12.02.2025 as follows:</p> <p>.....</p> <p><i>Therefore, respondent Nos. 2 and 7 are directed not to proceed further for setting up of the Integrated Municipal Solid Waste Processing facility along with landfill at Pyaranagar Village, Gummadidala Mandal, Sangareddy District, till 25.02.2025.</i></p> <p><i>List on 25.02.2025.</i></p> <p><i>However, this order will not come in the way of respondent No.2 in conducting regular survey and laying of road.</i></p> <p>Subsequently, the Hon'ble High Court vide order dt:19.03.2025 extended the interim order granted earlier till the next date of hearing and posted the case on 19.04.2025.</p> <p>The Hon'ble High Court heard the case and issued order dt:30.04.2025 as follows:</p> <p><i>At the request of Mr. Ch. Ravi Kumar, learned Assistant Government Pleader attached to the office of learned Advocate General, to file counter, list on 17.06.2025.</i></p> <p><i>Till then, the interim order granted earlier is extended.</i></p> <p>The case is pending.</p> <p>Copies of orders are enclosed as Annexure-IV.</p>
9.	WP.5313/2025 filed by Smt.P. Rama Devi	<p>No orders are passed. The case is pending.</p> <p>The case details are enclosed as Annexure-V.</p>

9. The proposed site of the project was inspected by the Board officials on 11.06.2025. It was observed that the proponent has laid approach road of about 500 m and constructed the boundary wall on East, West and South side of the premises. The proponent has not yet constructed the processing plant.
10. It is to submit that the proposed project of Municipal Solid Waste Management Plant has not proposed to establish landfill and proposed processing facility including waste to energy plants upto 15 MW capacity. The proposal was reviewed in the CFE Committee and as per the recommendations of the Committee, the Board issued CFE order 06.02.2023, duly stipulating specific conditions to control water pollution, air pollution and solid waste management.

Submitted.

Date: 13.06.2025.

Place: R.C. Puram.

KRM
13.06.2025
ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
T.G. Pollution Control Board
Regional Office, R.C.Puram,
Sangareddy Dist. 502 032

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TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
 Fax: 040 - 23815631
 Website: www.tspcb.cgg.gov.in

CONSENT ORDER FOR ESTABLISHMENT - RED CATEGORY

Order No. 4258760/ TSPCB/CFE/RO-RCP/SWM/HO/2023 -

Dt.06.02.2023

Sub: TSPCB - CFE - M/s. Hyderabad Integrated MSW Ltd., Pyaranagar, Nallavelli Village, Gummadidala Mandal, (GPS Co-ordinates - West side E-78°19'26.49", N-17°43'19.08" and South east - E-78°20'20.68", N-17°42'43.63", South West Side E-78°19'22.92"N-17°42'58.84" Sangareddy District - Consent for Establishment of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and Under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 - Issued - Reg.

Ref:

1. CFE application received through TS iPASS on 06.01.2023.
2. RO, RC Puram verification report dated 20.01.2023.
3. CFE Committee meeting held on 24.01.2023
4. Industry's letter submitted on 28.01.2023 & 30.01.2023

1. In the reference 1st cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to set up Integrated Municipal Solid Waste Processing facility comprising of Power Plant, Compost plant, Bio Methanization and RDF etc. as mentioned below, with a cost of Rs. 44,550 Lakhs.

A. Raw Materials :

Municipal Solid Waste (MSW)	4000 TPD
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B. Products:

Sl. No.	Products	Capacity
1.	Bio-gas	260 TPD
2.	Compost	200 TPD
3.	RDF	*2035 TPD
4.	Recycled Plastics (Granules and LD Bags)	90 TPD

C. Waste to energy Plant:

Sl. No.	Products	Capacity
1	Electricity	15 MW

*The RDF of 1000 TPD shall be used as Raw Material. The remaining 1035 TPD shall be disposed to other waste to energy plants/Cement plants.

2. As per the application, the above facility is to be located at Pyaranagar, Nallavelli Village, Gummadidala Mandal, Sangareddy District with a total area of Acres 120.12 Guntas.
3. In the reference 2nd cited, the Environmental Engineer, Regional Office, RC Puram, T.S.Pollution Control Board reported that the above site was inspected on 20.01.2023 and observed that the site is surrounded by:

North	Open Land (covered with forest area) followed by Pyaranagar village at a distance of about 850 meters.
South	Nallavelly Reserved forest followed by Hyderabad - Narsapur High Way at a distance of about 500 meters.
East	Forest land followed by agricultural land followed by Nallavelly village at a distance of about 1.92 km.
West	Forest area.

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4. The Board, after careful scrutiny of the application and verification report of the Regional Officer and after examining in the CFO Committee meeting held on 24.01.2023, hereby issues **CONSENT FOR ESTABLISHMENT** to your facility under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to the facility as mentioned at Para (1) only.**
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'
Schedule 'B'

Sd/-
MEMBER SECRETARY

To,
M/s. Hyderabad Integrated MSW Ltd.,
Pyaranagar, Nallavelli Village, Gummadidala Mandal,
(GPS Co-ordinates - West side E-78°19'26.49", N-17°43'19.08"
and South east - E-78°20'20.68", N-17°42'43.63",
South West Side E-78°19'22.92" N-17°42'58.84"
Sangareddy District.

//T.C.F.B.O//

M. Prasad
06/02/2023
Senior Environmental Engineer

CS

SCHEDULE - A

1. This order is valid for a period of 5 years from the date of issue. Progress on implementation of the project shall be reported to the concerned Regional Office, T.S. Pollution Control Board once in six months. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for information of the inspecting officers.
2. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
3. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
4. Good housekeeping shall be maintained.
5. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Courts, Collector and District Magistrate as Civil liability.
6. The rules and regulations notified under Environmental Acts by the MOEF&CC and by the Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
7. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, to review any and/or all the conditions imposed herein, to modify conditions or stipulate any further conditions and to take action including revocation of this order in the interest of public health and environment.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per the State Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Water Consumption:

1. The source of water is Borewell. The maximum water consumption shall not exceed the following:

Sl. No.	Purpose	Quantity (KLD)
1.	Process	140
2.	Boiler feed/make up	68
3.	Washing	20
4.	Domestic	35
5.	Cooling water makeup	150
6.	Greenbelt	130 (Recycled water)
7.	Other Flue gas cleaning	50 (Recycled water)
8.	Ash quenching	150 (Recycled water)
9.	Odour Control	100
	Total	843 KLD

2. The maximum waste water generation shall not exceed the following::

Sl. No.	Effluent	Quantity (KLD)	Mode of final disposal
1.	Boiler blow down	40	After treatment shall be used for Ash Quenching
2.	Cooling bleed off	110	
3.	Domestic	30	Shall be treated in STP of 50 KLD capacity and the treated water shall be utilized for on land for gardening duly meeting the standards
4.	Washings (Floor and Vehicle)	13	ZLD treatment system:
5.	Leachate	600	After treatment in ETP shall be passed through stripper – 600 KLD and then subjected to Mechanical Vapour Recompression Technology of capacity 600 KLD. The permeates of 480 KLD shall be used for the process and the rejects – 120 KLD shall be subject to paddle dryer and salt shall be disposed to waste to energy plant.

3. The disposal of treated Leachate shall follow the following standards:

Sl.No.	Parameter	Standards
i.	Suspended solids, mg/l, max	100
ii.	Dissolved solids(inorganic), mg/l, max	2100
iii.	pH value	5.5 to 9.0
iv.	Ammonical Nitrogen (as N), mg/l, max	50
v.	Total kjeldahl nitrogen (as N), mg/l, max.	100
vi.	Biochemical Oxygen Demand (3 days at 27°C. mg/l. max.	30
vii.	Chemical Oxygen Demand, mg/l, max.	250
viii.	Arsenic, (as AS), mg/l. max.	0.2
ix.	Mercury (as Hg), mg/l, max	0.01
x.	Lead (as Pb), mg/l, max	0.1
xi.	Cadmium (as Cd), mg/l, max	2.0
xii.	Total Chromium (as Cr), mg/l, max	2.0
xiii.	Copper (as Cu), mg/l, max	3.0
xiv.	Zinc (as Zn), mg/l, max	5.0
xv.	Nickel (as Ni), mg/l, max	3.0
xvi.	Cyanide (as CN), mg/l, max	0.2
xvii.	Chloride (as Cl), mg/l, max	1000
xviii.	Fluoride (as F); mg/l, max	2.0
xix.	Phenolic compounds (as C ₆ H ₅ OH); mg/l. max	1.0

4. **The facility shall obtain NOC from Air Force Academy Dundigal before applying of CFO of the Board.**
5. **The facility shall submit survey no's of the site before applying of CFO of the Board..**
6. **The facility shall not carry any land fill activity within the processing facility as committed by the industry.**
7. The Sewage Treatment Plant (STP) shall be constructed and commissioned along with the commissioning of the activity. All the units of the STP shall be impervious to prevent ground water pollution.

8. The domestic effluents shall be treated in the STP to the on land for irrigation standards, stipulated under Environment (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in schedule VI vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof.
9. The industry shall construct ETP consisting of pre-treatment tank and neutralization pit for treating of boiler blow-down and cooling tower bleed off and the treated water shall be used for ash- quenching.
10. In case of compost plant, the windrow area shall be covered with shed and provided with impermeable base. Such a base shall be made of concrete or compacted clay, 50 cm thick, having permeability coefficient less than 10⁻⁷ cm/sec. The base shall be provided with 1 to 2 per cent slope and circled by lined drains for collection of leachate or surface run-off.
11. Composting shall be carried out in a closed shed so as to avoid odour nuisance to the surrounding area.

Air:

12. The facility shall comply with the following for controlling air pollution:

S. No	Details of Stack	Stack 1	Stack 2
a)	Attached to	Boilers	DG Sets
b)	Capacity	2 x 21 TPH	2 x 500 KVA
c)	Fuel	MSW RDF	HSD
d)	Fuel quantity	1000 TPD	
e)	Stack height (m)	60 meters	15 mlrs
f)	Details of Air Pollution Control Equipment	Bag filters	Acoustic enclosures
g)	Standards to be complied	SPM - 115 mg/Nm ³	SPM - 115 mg/Nm ³

13. The facility shall install stack of 60 m height for boiler and shall install bagfilters as air pollution control equipment to control the emissions.
The facility shall meet the emisisions standards as as prescribed in Schedule - II (C) of the Solid waste Management Rules, 2016 i.e. Particulate matter - 50 mg/Nm³, HCl - 50 mg/Nm³, SO₂ - 200 mg/Nm³, CO -100 mg/Nm³, Total Organic Carbon - 20 mg/Nm³, HF - 4 mg/Nm³, NO_x - 400 mg/Nm³ (Standard refers to half hourly average).
Total dioxins and furanes - 0.1 ngTEQ/Nm³, Cd+Th+ their compounds - 0.05mg/Nm³ and Sb+As +Pb+ Cr+Co+Cu+Mn+Ni+V+ their compounds - 0.05mg/Nm³
14. The facility shall provide Continues Emission Monitoring System(OCEMS) for the stack attached to the boilers for parameters SPM, SO₂, NO_x, HCL & CO and shall connect to TSPCB server.
15. The facility shall lay internal cement concrete roads for movements of vehicles within the processing facility.
16. The facility shall transport the MSW in closed vehicles only and ensure that there is no spillage of MSW during transportation.
17. The incoming wastes at site shall be maintained prior to further processing. To the extent possible, the waste storage area should be covered. If, such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility.
18. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification No GSR 826(E), dated, 16.11.2009 during construction and regular operational phase of the project.
19. Diesel generators shall be installed in a closed area with silencers and suitable noise absorption systems. The ambient noise level shall not exceed 65 dB(A) during day time and 55 dB(A) during night time.
20. Ambient noise levels should conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely

monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by the CPCB.

- 21. Vehicles hired to bring construction material to the site should be in a good condition and should conform to ambient air and noise standards and should be operated only during non peak hours.

Solid / Hazardous Waste:

- 22. The facility shall comply with the following:

Sl. No.	Name of the Waste	Quantity	Disposal option
1.	Waste Oil / Used Oil	200 LPM	Shall be sent to Board's authorized Recyclers /Repressors
2.	Inert	400 TPD	Shall be sent to M/s. Jawahar Nagar dump site for land filling/further processing.
3.	Bottom & fly Ash	250 TPD	

The compost plant and other processing facilities shall follow the conditions as follows:

- i. The incoming solid wastes and the wastes storage at site shall be covered.
- ii. The facility shall provide a system for collection of leachate and surface water run-off in to lined drains leading to leachate treatment and disposal facility.
- iii. Necessary precautions shall be taken to minimize nuisance of odor, flies, rodents bird menace and fire hazard.
- iv. In case of breakdown or maintenance of plant, waste intake shall be at stopped and arrangements be worked out for diversion of wastes to the landfill site.
- v. Pre-process and post-process rejects shall be removed from the processing facility on regular basis and shall not be allowed to pile at the site. Recyclables shall be routed through appropriate vendors. The non-recyclables shall be sent for well-designed landfill site(s).
- vi. In case of compost plant, the windrow area shall be provided with impermeable base. Such a base shall be made of concrete or compacted clay, 50 cm thick, having permeability coefficient less than 10⁻⁷cm/sec. The base shall be provided with 1 to 2 percent slope and circled by lined drains for collection of leachate or surface run-off.
- vii. Ambient air quality monitoring shall be regularly carried out particularly for checking odour nuisance at down-wind direction on the boundary of processing plant.
- viii. In order to ensure safe application of compost, the following specifications for compost quality shall be met, namely:

Parameters	Concentration not to exceed * (mg/kg dry basis, except pH value and C/N ratio)
Arsenic	10.00
Cadmium	5.00
Chromium	50.00
Copper	300.00
Lead	100.00
Mercury	0.15
Nickel	50.00
Zinc	1000.00
C/N ratio	20 - 40
PH	5.5 - 8.5

- 23. The facility shall construct silos for storage of fly ash and the bottom ash shall be transported through closed system only.
- 24. The solid waste generated shall be properly collected and segregated before disposal to the municipal facility. Waste paper, cartons, thermocol, plastic waste, glass etc., shall be disposed to recycling units. E-Waste shall be disposed to authorized

- recycling units. The organic waste shall be composted.
25. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the facility site.
 26. **The facility shall take the authorization under Rule-16(1)(c) of the Solid Waste Management Rules, 2016.**
 27. The following rules and regulations notified by the MoE&F, Govt shall be implemented.
 - a) Solid Waste Management Rules, 2016.
 - b) Construction and Demolition Waste Management Rules, 2016.
 - c) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - d) The Plastic Waste Management Rules, 2016 and amendments thereof.
 - e) Batteries Waste Management Rules, 2022.
 - f) E-Waste (Management) Rules, 2016 and its Amendment Rules, 2018.
 - g) Bio-Medical Waste Management Rules, 2016 and its Amendment Rules, 2018.

Other Conditions:

28. **The facility shall maintain buffer zone on all the sides as committed and develop green belt of 5 to 8 mtrs width with tall growing trees.**
29. **The Bio-gas generated in the facility after operation shall be maximum utilized for captive consumption and the remaining shall be exported to requisite industries.**
30. **The compostable waste after composting shall be sold as compost and maintain records.**
31. **The recyclable plastic waste shall be used for in house granules making/LD Bags.**
32. **The facility shall develop thick green belt with tall growing trees all along the forest area approach road.**
33. **Thick Green belt shall be developed along the boundary of the facility in 33% area. Green belt development shall be started along with the construction activity. The facility shall not disturb the existing greenbelt provided.**
34. **The facility shall take proper measures for control of odour nuisance. In case persistent odour exists, necessary measures shall taken otherwise the facility should go for alternate site.**
35. **The MSW carrying vehicles shall not pass through the village road.**
36. **The facility shall obtain Plastic Waste Authorization from the Board & Extended Producer Responsibility (EPR) Registration in the website <https://eprplastic.cpcb.gov.in/#/plastic/home>**
37. **The facility shall obtain necessary permissions for the proposed activity, from the concerned Government departments / concerned authorities.**
38. **The facility shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.**
39. **The operator of facility shall submit the Annual report to the local body in Form-III on or before the 30th day of April every year**
40. **The facility shall comply with all the directions issued by the Board from time to time.**
41. **The facility shall submit the Survey Nos. after obtaining from the concerned department.**
42. **The industry shall allocate a minimum of 1% of its project cost towards CSR (Corporate Social Responsible) activities during construction period and 0.20% of the project cost per year during operational period for 10 years.**
43. **The proponent shall lay internal cement concrete roads for movement of vehicles within the dump yard.**
44. **The proponent shall provide G.I. sheets for covering for the belt conveyor and**

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- also install adequate dust suppression equipment at all around the stockpiles.
45. The proponent shall take adequate measures to control self-ignition of municipal solid waste.
 46. The proponent shall regularly conduct ground water, ambient air monitoring around the dump site regularly.
 47. The vehicles transporting municipal solid waste shall be covered with tarpaulin covers.
 48. The facility shall provide compound wall /fencing to avoid entering of animals etc.,
 49. The facility should comply with the Solid Waste Management Rules, 2016 and its amendments.
 50. The Board may stipulate/delete any other conditions if necessary.
 51. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

Sd/-
MEMBER SECRETARY

To,
M/s. Hyderabad Integrated MSW Ltd.,
Pyranagar, Nallavelli Village, Gummadidala Mandal,
(GPS Co-ordinates – West side E-78°19'26.49", N-17°43'19.08"
and South east – E-78°20'20.68", N-17°42'43.63",
South West Side E-78°19'22.92"N-17°42'58.84"
Sangareddy District.

//T.C.F.B.O//

M. Praveen 08/04/2023

Senior Environmental Engineer

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THE HON'BLE SRI JUSTICE C.V. BHASKAR REDDY

WRIT PETITION No.35150 of 2024

ORDER:

It is stated that the petitioner is the pattadar and possessor of the agricultural lands to an extent of Ac.4.37 gts., in Sy.No.2/అ, Ac.2.00 gts., in Sy.No.3/అ, Ac.2.36 gts., in Sy.No.4/అ, Ac.2.19 gts., in Sy.No.2/ఆ, Ac.0.20 gts., in Sy.No.3/ఆ, Ac.1.18 gts., in Sy.No.4/అ, total admeasuring Ac.14.10 gts., situated at Pyaranagar Village, Guminadidala Mandal, Sangareddy District, having purchased the same under a registered sale deed bearing document No.167 of 2002, dated 19.01.2002. It is also stated that his name has been recorded in the revenue records and pattadar passbooks and title deeds have also been issued in his favour in respect of the subject property *vide* passbook No.T09030030119 Khata No.60077. It is further stated that the petitioner is also receiving various incentives as investment subsidies sectioned by the Government under various schemes and they are in active cultivation of the said lands.

2. Considered the submissions of the learned counsel for the respective parties and with their consent this writ petition is disposed of at the admission stage.

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3. Sri B. Chandrasen Reddy, learned Senior Counsel for the petitioner has vehemently contended that adjacent to the petitioner's patta lands, an extent of Ac.150.00 gts., of land is recorded as government land in all the revenue records and the same is allotted to respondent No.10 and in the guise of the same, respondent No.10 and its agency are frequently interfering with the peaceful possession of the petitioner over the subject lands disputing that the said lands are forming part of the allotted lands. It is further contended that the respondent authorities, without conducting survey and demarcation of the said lands with clear boundaries and localisation of the same, are frequently making efforts to encroach upon the petitioner's lands.

4. Since it is fairly submitted by the learned Senior Counsel for the petitioner that the petitioner has made an online application seeking to conduct survey and fix the boundaries and for demarcation of the subject lands and since it is the case of the petitioner that he is the pattadar and possessor of the subject lands and his name is also recorded in the revenue records as pattadar and possessor and since there is dispute with regard to the part of the lands adjacent to his lands, which were allotted to respondent No.10 and respondent No.10 is making efforts to encroach upon the lands of the petitioner on the ground that the State has allotted land to an extent of Ac.150.00 gts., to it, this Court without expressing any opinion on the right and

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entitlement of the petitioner over the subject lands and to put a quietus to the litigation, is of the opinion that the ends of justice would be met if the Assistant Director of Survey and Land Records is directed to conduct the survey and demarcation of the subject lands after issuing notice to the petitioner and all interested persons including Forest Department as the subject lands are adjacent to the forest land, on the expenses/costs being incurred by the petitioner for fixing boundary stones/kaddies, and furnish a copy of the survey report along with the Torch map to the petitioner, within a period of two (02) months from the date of receipt of a copy of the order. However, if the petitioner is aggrieved with the said survey report, he is at liberty to avail the remedies as available under law. Till survey and demarcation as directed above is completed, both the parties are directed to maintain *status quo* over the subject lands in all respects.

5. With the above directions, this Writ Petition is disposed of.

As a sequel, miscellaneous applications pending if any, shall stand closed. No costs.

Date: 13.12.2024

Pvt

C.V. BHASKAR REDDY, J

CASE DETAILS

PRIMARY DETAILS							
Main Number	WP 35150/2024	SR Number	WPSR-50099/2024				
CNR No.	HBHC010581912024						
Petitioner	Smt.K. Lakshmi	Respondent	The State of Telangana				
Petitioner Advocate	B VAMSHIDHAR REDDY	Respondent Advocate	GP FOR REVENUE				
Case Category	NON-SERVICE	District	SANGAREDDY				
Filing Date	12/12/2024	Registration Date	12/12/2024				
Listing Date	13/12/2024	Case Status	DISPOSED Click here to see the Order (https://csis.tslie.gov.in/records/2024/wp/wp_35150_2024.pdf)				
Disposal Date	13-12-2024	Disposal Type	DISPOSED OF NO COSTS				
Purpose	ADMISSION (REVENUE)						
Hon'ble Judges	The Honourable Sri Justice G.V. BHASKAR REDDY						
Category							
Category	WP	Sub Category	REVENUE				
Sub Sub Category	TO CONDUCT THE SUB-DIVISION OF SURVERY, DEMARCATION						
IA DETAILS							
IA Number	Filing Date	Advocate Name	Misc Paper Type	Status	Prayer	Order Date	Order
IA 1/2024	12/12/2024	B VAMSHIDHAR REDDY	Direction Petition	Disposed	IA PRAYER	13/12/2024	
USR Details							
USR Number	Advocate Name	USR Type	USR Filing Date	Remarks			
CONNECTED MATTERS							
Connected Case Number							
VAKALATH							
Advocate Code	Advocate Name	P/R No.	Remarks				
15584	GP FOR FORESTS	8(R)					
TRIAL COURT DETAILS							
PRAYER							

please to issue a writ of certiorari more particularly one in the nature of writ of mandamus to declare the validity of the respondents in conducting the survey of the petitioners agricultural land in Sy No 2/AA an extent of Ac 437 gts Sy No 3/AA an extent of Ac 200 gts Sy No 4/AA an extent of Ac 236 gts sy No 2/UU an extent of Ac 219 gts Sy No 3/68 an extent of Ac 020 gts and in Sy No 4/AA an extent of Ac 118 gts totally admeasuring Ac 1410 gts situated at Pyaranagar Village Gummadidala Mandal Sangareddy District erstwhile Medak District inspite of making FLine petition on 24 06 2024 as illegal arbitrary against the provisions of Survey and Boundaries Act 1923 G Os and circulars and also against principles of natural justice and against all settled principles of law and consequently direct the respondents to conduct the survey/subdivision survey as per FLine Petition dt 24 06 2024 in respect of petitioners agricultural land in Sy No 2/AA an extent of Ac 437 gts Sy No 3/AA an extent of Ac 200 gts Sy No 4/AA an extent of Ac 236 gts sy No 2/AA an extent of Ac 219 gts Sy No 3/EE an extent of Ac 020 gts and in Sy No 4/AA an extent of Ac 118 gts totally admeasuring Ac 1410 gts situated at Pyaranagar Village Gummadidala Mandal Sangareddy District erstwhile Medak District and to pass

PETITIONER(S)				
S.No	Petitioner(S) Name			
1	Smt K Lakshmi W/o Ananthiah Aged 48 years Occ Household R/o Flat No 29 RBI Colony Malakpet Hyderabad			
RESPONDENT(S)				
R.No	Respondent(S) Name			
1	The State of Telangana Rep by its Principal Secretary Revenue Department Dr B R Ambekar Bhayan Secretariat Hyderabad			
2	The District Collector Sangareddy District Sangareddy			
3	The Tahsildar Gummadidala Mandal Sangareddy District			
4	The Mandal Surveyor Gummadidala Mandal Sangareddy District			
5	The Joint Director Survey and Land Records Narayanaguda Hyderabad			
6	Deputy Inspector of Surveyor Sangareddy			
7	The Greater Hyderabad Municipal Corporation Tank Bund Road Hyderabad Rep by its Commissioner			
8	The District Forest Officer Sangareddy			
9	Telangana State Pollution Control Board A3 Paryavaran Bhayan Sanathnagar Road Sanathnagar Industrial Estate Sanathnagar Hyderabad			
10	Hyderabad Integrated MSW Limited Level IIB Auranghdo Galaxy Hyderabad Knowledge City Hitech City Road Hyderabad 500 081 Telangana State			
CASE HISTORY				
List Date	Judge/Judge(s) Name	Business		
ORDERS				
Order on	Judge Name	Date of Ordes	Order Type	Order Details

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CASE DETAILS

PRIMARY DETAILS							
Main Number	WP35152/2024			SR Number	WPSR 50098/2024		
CNR No.	HBHC010681902024						
Petitioner	Dr Gadipalli Kanaka Raju			Respondent	The State of Telangana		
Petitioner Advocate	B VAMSHIDHAR REDDY			Respondent Advocate	GP FOR REVENUE		
Case Category	NON-SERVICE			District	SANGAREDDY		
Filing Date	12/12/2024			Registration Date	12/12/2024		
Listing Date	13/12/2024			Case Status	DISPOSED		
Disposal Date	13-12-2024			Disposal Type	DISPOSED OF NO COSTS		
Purpose	ADMISSION (REVENUE)						
Hon'ble Judges	The Honourable Sri Justice C.V. BHASKAR REDDY						
Category							
Category	WP			Sub Category	REVENUE		
Sub Sub Category	SURVEY SETTLEMENT & LAND RECORDS						
IA DETAILS							
IA Number	Filing Date	Advocate Name	Misc Paper Type	Status	Prayer	Order Date	Order
IA 1/2024	12/12/2024	B VAMSHIDHAR REDDY	Direction Petition	Disposed	IA PRAYER	13/12/2024	
USR Details							
USR Number	Advocate Name		USR Type	USR Filing Date	Remarks		
CONNECTED MATTERS							
Connected Case Number							
VAKALATH							
Advocate Code	Advocate Name			PR No.	Remarks		
15584	GP FOR FORESTS			8(R)			
TRIAL COURT DETAILS							
PRAYER							
to issue a Writ Order or Direction more particularly one in the nature of Writ of Mandamus to declare the inaction of the Respondents in conducting the survey of the petitioners agricultural land in Sy No.39/AA/1 admeasuring Ac.20.35gts situated at Pyranagar Village Gummadala Mandal Sangareddy District erstwhile Medak District inspite of making Fline petition on 24.06.2024 as illegal arbitrary against the provisions of Survey and Boundaries Act 1923 G.O.s and circulars and also against principles of natural justice and against aff-settled principles of law and consequently direct the respondents to conduct the survey/subdivision survey as per FLine Petition dt 24.06.2024 in respect of petitioners agricultural land in Sy No 39/AA/1 admeasuring Ac 20 35gts situated at Pyranagar Village Gummadala Mandal Sangareddy District erstwhile Medak District and to pass							

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PETITIONER(S)

S.No	Petitioner(S) Name			
1	Dr Gudipalli Kanala Raja S/o Luximainah Aged: 65 years Occ: Doctor R/o Doctors Quarters Main Hospital Singareni Collieries Kothagudam			
RESPONDENT(S)				
R.No	Respondent(S) Name			
1	The State of Telangana Rep by its Principal Secretary Revenue Department Dr B R Ambedkar Bhavan Secretariat Hyderabad			
2	The District Collector Sangareddy District Sangareddy			
3	The Tahsildar Gummadidala Mandal Sangareddy District			
4	The Mandal Surveyor Gummadidala Mandal Sangareddy District			
5	The Joint Director Survey and Land Records Narayanaguda Hyderabad			
6	Deputy Inspector of Surveyor Sangareddy			
7	The Greater Hyderabad Municipal Corporation Tank Bund Road Hyderabad Rep by its Commissioner			
8	The District Forest Officer Sangareddy			
9	Telangana State Pollution Control Board A3 Paryavaran Bhavan Sanathnagar Road Sanathnagar Industrial Estate Sanathnagar Hyderabad			
10	Hyderabad Integrated MSW Limited Level 11B Aurobindo Galaxy Hyderabad Knowledge City Hitech City Road Hyderabad 500 081 Telangana State			
CASE HISTORY				
List Date	Judge/Judge(s) Name	Business		
ORDERS				
Order on	Judge Name	Date of Order	Order Type	Order Details

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Ministry of Electronics & Information Technology (<http://meity.gov.in/>), Government of India

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CASE DETAILS

PRIMARY DETAILS							
Matn Number	WP 35154/2024	SR Number	WPSR 50097/2024				
CNR No.	HBHC010691892024						
Petitioner	Smt. P. Rama Devi	Respondent	The State of Telangana				
Petitioner Advocate	B VAMSHIDHAR REDDY	Respondent Advocate	GP FOR REVENUE				
Case Category	NON-SERVICE	District	SANGAREDDY				
Filing Date	12/12/2024	Registration Date	12/12/2024				
Listing Date	13/12/2024	Case Status	DISPOSED				
Disposal Date	13-12-2024	Disposal Type	DISPOSED OF NO COSTS				
Purpose	ADMISSION (REVENUE)						
Hon'ble Judges	The Honourable Sri Justice C.V. BHASKAR REDDY						
Category							
Category	WP	Sub Category	REVENUE				
Sub Sub Category	SURVEY SETTLEMENT & LAND RECORDS						
IA DETAILS							
IA Number	Filing Date	Advocate Name	Misc. Paper Type	Status	Prayer	Order Date	Order
IA 1/2024	12/12/2024	B VAMSHIDHAR REDDY	Direction Petition	Disposed	IA PRAYER	13/12/2024	
USR Details							
USR Number	Advocate Name	USR Type	USR Filing Date	Remarks			
CONNECTED MATTERS							
Connected Case Number							
VAKALATH							
Advocate Code	Advocate Name	P/R No.	Remarks				
15594	GP FOR FORESTS	8(R)	-----				
TRIAL COURT DETAILS							
PRAYER							
<p>pleased to issue a Writ Order or Direction more particularly one in the nature of Writ of Mandamus to declare the inaction of the Respondents in conducting the survey of the petitioners agricultural land in Sy No 27/OO an extent of Ac 031 gts Sy No 27/EE an extent of Ac 032 gts Sy No 29/EE an extent of Ac 414 gts Sy No 27/EE an extent of Ac 031 gts Sy No 29/2 an extent of Ac 414 gts and Sy No 29/aa an extent of Ac 413 gts totally admeasuring Ac 1514 gts situated at Pyranagar Village Gummadidala Mandal Sangareddy District erstwhile Medak District inspite of making File petition on 24 06 2024 as illegal arbitrary against the provisions of Survey and Boundaries Act 1923 G Os and circulars and also against principles of natural justice and against all settled principles of law and consequently direct the respondents to conduct the survey/subdivision survey as per F Line Petition dt 24 06 2024 in respect of petitioners agricultural land in Sy No 27/ an extent of Ac 031 gts Sy No 27/ an extent of Ac 032 gts Sy No 29/ an extent of Ac 414 gts Sy No 27/Cn an extent of Ac 031 gts Sy No 29/W2 an extent of Ac 414 gts and Sy No 29/aa an extent of Ac 413 gts totally admeasuring Ac 1514 gts situated at Pyranagar Village Gummadidala Mandal Sangareddy District erstwhile Medak District and to pass</p>							

PETITIONER(S)

S.No	Petitioner(S) Name
1	Smt P Ramu Devi W/o Srinivasa Murthy Aged 64 years; One Household R/o H No 28 Revenue Board Colony Malakpet Hyderabad

RESPONDENT(S)

R.No	Respondent(S) Name
1	The State of Telangana Rep by its Principal Secretary Revenue Department Dr B R Ambedkar Bhavan Secretariat Hyderabad
2	The District Collector Sangareddy District Sangareddy
3	The Tahsildar Gummadidala Mandal Sangareddy District
4	The Mandal Surveyor Gummadidala Mandal Sangareddy District
5	The Joint Director Survey and Land Records Narayanaguda Hyderabad
6	Deputy Inspector of Surveyor Sangareddy
7	The Greater Hyderabad Municipal Corporation Tank Bund Road Hyderabad Rep by its Commissioner
8	The District Forest Officer Sangareddy
9	Telangana State Pollution Control Board A3 Paryavaran Bhavan Sanathnagar Road Sanathnagar Industrial Estate Sanathnagar Hyderabad
10	Hyderabad Integrated MSW Limited Level 11B Aurobindo Galaxy Hyderabad Knowledge City Hitech City Road Hyderabad 500 081 Telangana State

CASE HISTORY

List Date	Judge/Judge(s) Name	Business

ORDERS

Order on	Judge Name	Date of Order	Order Type	Order Details

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CASE DETAILS

PRIMARY DETAILS							
Main Number	WP 35170/2024			SR Number	WPSR 50149/2024		
CNR No.	HDHC010682702024						
Petitioner	Smt.Kongara Varalakshamma			Respondent	The State of Telangana		
Petitioner Advocate	B VAMSHIDHAR REDDY			Respondent Advocate	GPF FOR REVENUE		
Case Category	NON-SERVICE			District	SANGAREDDY		
Filing Date	12/12/2024			Registration Date	12/12/2024		
Listing Date	16/12/2024			Case Status	DISPOSED		
Disposal Date	16-12-2024			Disposal Type	DISPOSED OF NO COSTS		
Purpose	ADMISSION (REVENUE)						
Hon'ble Judges	The Honourable Sri Justice C.V. BHASKAR REDDY						
Category							
Category	WP			Sub Category	REVENUE		
Sub Sub Category	TO CONDUCT THE SUB-DIVISION OF SURVERY, DEMARCATION						
IA DETAILS							
IA Number	Filing Date	Advocate Name	Misc. Paper Type	Status	Prayer	Order Date	Order
IA 1/2024	12/12/2024	B VAMSHIDHAR REDDY	Direction Petition	Disposed	AS PRAYER	16/12/2024	
USR Details							
USR Number	Advocate Name		USR Type	USR Filing Date		Remarks	
CONNECTED MATTERS							
Connected Case Number							
VAKALATH							
Advocate Code	Advocate Name			P/R No.	Remarks		
TRIAL COURT DETAILS							
PRAYER							
<p>to issue a Writ Order or Direction more particularly one in the nature of Writ of Mandamus to declare the inaction of the Respondents in conducting the survey of the petitioners agricultural land in Sy No 35 an extent of Ac 419 gts and Sy No 36 an extent of Ac 13 34 gts totally admeasuring Ac 18 13 gts situated at Pyranagar Village Gummadidala Mandal Sangareddy District erstwhile Medak District inspite of making Fline petition on 24 06 2024 as illegal arbitrary against the provisions of Survey and Boundaries Act 1923 G Os and circulars and also against principles of natural justice and against all settled principles of law and consequently direct the respondents to conduct the survey/subdivision survey as per FLine Petition dt 24 06 2024 in respect of petitioners agricultural land in Sy No 35 an extent of Ac 419 gts and Sy No 36 an extent of Ac 13 34 gts totally admeasuring Ac 18 13 gts situated at Pyranagar Village Gummadidala Mandal Sangareddy District erstwhile Medak District and to pass.</p>							

PETITIONER(S)

S.No	Petitioner(S) Name
1	Smt Kongara Varalakshamma W/o Tirumalaiah, Aged 85 years Oee Household R/o Chandapuram Village Nandigama Mandal Krishna District

RESPONDENT(S)

R.No	Respondent(S) Name
1	The State of Telangana Rep by its Principal Secretary Revenue Department Dr B R Ambekar Bhavan Secretariat Hyderabad
2	The District Collector Sangareddy District Sangareddy
3	The Tahsildar Gummadidala Mandal Sangareddy District
4	The Mandal Surveyor Gummadidala Mandal Sangareddy District
5	The Joint Director Survey and Land Records Narayanaguda Hyderabad
6	Deputy Inspector of Surveyor Sangareddy
7	The Greater Hyderabad Municipal Corporation Tank Bund Road Hyderabad Rep by Its Commissioner
8	The District Forest Officer Sangareddy
9	Telangana State Pollution Control Board, A3 Paryavaran Bhavan Sanathnagar Road Sanathnagar Industrial Estate Sanathnagar Hyderabad
10	Telangana State Pollution Control Board A3 Paryavaran Bhavan Sanathnagar Road Sanathnagar Industrial Estate Sanathnagar Hyderabad
11	Hyderabad Integrated MSW Limited Level 11B, Anubinda Galaxy Hyderabad Knowledge City Hitech City Road Hyderabad 500 081 Telangana State

CASE HISTORY

List Date	Judge/Judge(s) Name	Business

ORDERS

Order on	Judge Name	Date of Order	Order Type	Order Details

CASE DETAILS

PRIMARY DETAILS							
Main Number	WP 35187/2024			SR Number	WPSR 50135/2024		
CNR No.	HBHC010682782024						
Petitioner	Sri. P. Partha Sarathy			Respondent	The State of Telangana		
Petitioner Advocate	B VAMSHIDHAR REDDY			Respondent Advocate	GP FOR REVENUE		
Case Category	NON-SERVICE			District	SANGAREDDY		
Filing Date	12/12/2024			Registration Date	12/12/2024		
Listing Date	13/12/2024			Case Status	DISPOSED		
Disposal Date	13-12-2024			Disposal Type	WITHDRAWN		
Purpose	ADMISSION (REVENUE)						
Hon'ble Judges	The Honourable Sri Justice C.V. BHASKAR REDDY						
Category							
Category	WP			Sub Category	REVENUE		
Sub Sub Category	SURVEY SETTLEMENT & LAND RECORDS						
IA DETAILS							
IA Number	Filing Date	Advocate Name	Misc. Paper Type	Status	Prayer	Order Date	Order
IA 1/2024	12/12/2024	B VAMSHIDHAR REDDY	Direction Petition	Disposed	IA PRAYER	13/12/2024	
USR Details							
USR Number	Advocate Name		USR Type	USR Filing Date		Remarks	
CONNECTED MATTERS							
Connected Case Number							
VAKALATH							
Advocate Code	Advocate Name			F/R No.	Remarks		
15584	GP FOR FORESTS			8(R)	---		
TRIAL COURT DETAILS							
PRAYER							
<p>pleased to issue a Writ Order or Direction more particularly one in the nature of Writ of Mandamus to declare the inaction of the Respondents in conducting the survey of the petitioners agricultural land in Sy No 40 and 41 admeasuring Ac 1621 gts situated at Pyaranagar Village Gummadijala Mandal Sangareddy District erstwhile Medak District inspite of making Fline petition on 24 06 2024 as illegal arbitrary against the provisions of Survey and Boundaries Act 1923 G Os and circulars and also against principles of natural justice and against all settled principles of law and consequently direct the respondents to conduct the survey/subdivision survey as per Fline Petition dt 24 06 2024 in respect of petitioners agricultural land in Sy No 40 and 41 admeasuring Ac 1621 gts situated at Pyaranagar Village Gummadijala Mandal Sangareddy District erstwhile Medak District and to pass</p>							

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PETITIONER(S)

S.No	Petitioner(S) Name
1	Sri P Partha Sarathy S/o Ramakotiah Aged 54 years Occ agriculture R/o 162742/H Malakpet Hyderabad

RESPONDENT(S)

R.No	Respondent(S) Name
1	The State of Telangana Rep by its Principal Secretary Revenue Department Dr B R Anubekkar Bhavan Secretariat Hyderabad
2	The District Collector Sangareddy District Sangareddy
3	The Tahsildar Gummadidala Mandal Sangareddy District
4	The Mandal Surveyor Gummadidala Mandal Sangareddy District
5	The Joint Director Survey and Land Records Narayanagada Hyderabad
6	Deputy Inspector of Surveyor Sangareddy
7	The Greater Hyderabad Municipal Corporation Tank Bund Road Hyderabad Rep by its Commissioner
8	The District Forest Officer Sangareddy
9	Telangana State Pollution Control Board A3 Paryavaran Bhavan Sanathnagar Road Sanathnagar Industrial Estate Sanathnagar Hyderabad
10	Hyderabad Integrated MSW Limited Level 11B Aurabindo Galaxy Hyderabad Knowledge CityHITECH City Road Hyderabad-500 081 Telangana State

CASE HISTORY

List Date	Judge/Judge(s) Name	Business
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ORDERS

Order on	Judge Name	Date of Ordes	Order Type	Order Details
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CASE DETAILS

PRIMARY DETAILS							
Main Number	WP 35219/2024			SR Number	WFSR 50153/2024		
CNR No.	HBHC010682762024						
Petitioner	Smt. Sa (Prasanna) Tanjavore			Respondent	The State of Telangana		
Petitioner Advocate	B VAMSHIDHAR REDDY			Respondent Advocate	GP FOR REVENUE		
Case Category	NON-SERVICE			District	SANGAREDDY		
Filing Date	12/12/2024			Registration Date	13/12/2024		
Listing Date	16/12/2024			Case Status	DISPOSED		
Disposal Date	16-12-2024			Disposal Type	DISPOSED OF NO COSTS		
Purpose	ADMISSION (REVENUE)						
Hon'ble Judges	The Honourable Sri Justice C.V. BHASKAR REDDY						
Category							
Category	WP			Sub Category	REVENUE		
Sub Sub Category	FIXATION OF BOUNDARIES						
IA DETAILS							
IA Number	Filing Date	Advocate Name	Misc. Paper Type	Status	Prayer	Order Date	Order
IA 1/2024	13/12/2024	B VAMSHIDHAR REDDY	Direction Petition	Disposed	IA PRAYER	16/12/2024	
USR Details							
USR Number	Advocate Name		USR Type	USR Filing Date		Remarks	
CONNECTED MATTERS							
Connected Case Number							
VAKALATH							
Advocate Code	Advocate Name			P/R No.	Remarks		
15584	GP FOR FORESTS			8(R)			
TRIAL COURT DETAILS							
PRAYER							
<p>pleased to issue a Writ Order or Direction more particularly one in the nature of Writ of Mandamus to declare the inaction of the Respondents in conducting the survey of the petitioners agricultural land in Sy No 44 admeasuring Ac 100 gts situated at Pyaranagar Village Gummadidala Mandal Sangareddy District erstwhile Medak District in spite of making File petition on 24/06/2024 as illegal arbitrary against the provisions of Survey and Boundaries Act 1923 G O's and circulars and also against principles of natural justice and against all settled principles of law and consequently direct the respondents to conduct the survey/subdivision survey as per File Petition dt 24/06/2024 in respect of petitioners agricultural land in Sy No 44 admeasuring Ac 100 gts situated at Pyaranagar Village Gummadidala Mandal, Sangareddy District erstwhile Medak District and to pass</p>							

PETITIONER(S)

S.No	Petitioner(S) Name
1	Smt Sai Prasanna Tanjavore W/o Venkataramana Aged 47 years Oce Employee R/o H No 84315/15 Erragadda Hyderabad

RESPONDENT(S)

R.No	Respondent(S) Name
1	The State of Telangana Rep by its Principal Secretary Revenue Department Dr B R Ambedkar Bhavan Secretariat Hyderabad
2	The District Collector Sangareddy District Sangareddy
3	The Tahsildar Gummadidala Mandal Sangareddy District
4	The Mandal Surveyor Gummadidala Mandal Sangareddy District
5	The Joint Director Survey and Land Records Narayanaguda Hyderabad
6	Deputy Inspector of Surveyor Sangareddy
7	The Greater Hyderabad Municipal Corporation Tank Bund Road Hyderabad Rep by its Commissioner
8	The District Forest Officer Sangareddy
9	Telangana State Pollution Control Board A3 Paryavaran Bhavan Sanathnagar Road Sanathnagar Industrial Estate Sanathnagar Hyderabad
10	Hyderabad Integrated MSW Limited Level 11B Aurobindo Galaxy Hyderabad Knowledge City Hitech City Road Hyderabad 500 081 Telangana State

CASE HISTORY

List Date	Judge/Judge(s) Name	Business

ORDERS

Order on	Judge Name	Date of Ordes	Order Type	Order Details

[3296]

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE ELEVENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE SRI JUSTICE C.V. BHASKAR REDDY

WRIT PETITION NO: 3895 OF 2025

Between:

1. Smt. P. Rama Devi, W/o. Srinivasa Murthy Aged. 64 years, Occ. Household, R/o. H.No.28, Revenue Board Colony, Malakpet, Hyderabad.
2. Dr. Gadipalli Kanaka Raju, S/o. Laxmaiah, Aged. 65 years, Occ. Doctor, R/o. Doctors Quarters, Main Hospital, Singareni Collieries, Kothagudam.
3. Smt. Sai Prasanna Tanjavore, W/o. Venkataramana Aged. 47 years, Occ. Employee, R/o. H.No.8-4-315/15, Erragadda, Hyderabad.
4. Smt.K. Lakshmi, , W/o. Ananthaiah, Aged. 48 years, Occ. Household, R/o.Flat No.29, RBI Colony, Malakpet, Hyderabad.
5. Sri. P. Partha Sarathy, S/o. Ramakotaiah, Aged. 54 years, Occ. agriculture, R/o. 16-2-742/H, Malakpet, Hyderabad.
6. Smt.Kongara Varalakshamma, W/o. Tirumalaiah, Aged. 85 years, Occ. Household, R/o. Chandapuram Village, Nandigama Mandal, Krishna District.

...PETITIONERS

AND

1. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, Dr. B.R. Ambedkar Bhavan, Secretariat, Hyderabad.
2. The District Collector, Sangareddy District, Sangareddy.
3. The Tahsildar, Gummadidala Mandal, Sangareddy District.
4. The Mandal Surveyor, Gummadidala Mandal, Sangareddy District.
5. The Joint Director Survey and Land Records, Narayanaguda, Hyderabad.
6. Deputy Inspector of Surveyor, Sangareddy,
7. The Greater Hyderabad Municipal Corporation, Tank Bund Road, Hyderabad, Rep. by its Commissioner.
8. The District Forest Officer, Sangareddy.
9. Telangana State Pollution Control Board, A-3, Paryavaran Bhavan, Sanathnagar Road, Sanathnagar Industrial Estate, Sanathnagar, Hyderabad.

10. Hyderabad Integrated MSW Limited, Level 11B, Aurobindo Galaxy, Hyderabad Knowledge City, Hitech City Road, Hyderabad - 500 081, Telangana State.
11. The Wing Commander, Indian Airforce Academy, Dundigal, Hyderabad, Telangana State- 500043
12. Assistant Director, Survey of Land Records, Sangareddy.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus, to declare the action of the Respondents in Interfering with the petitioners part lands by cutting the trees, shrubs, bushes, crops, levelling part of the petitioners land, without conducting survey and in stark violation of the status quo orders passed by this Hon'ble Court vide orders dt.13.12.2024 and 16.12.2024 in W.P.No.35150 of 2024, WP.No.35152 of 2024, W.P.No.35154 of 2024, W.P.No.35170 of 2024, and W.P.No.35187 of 2024, illegal, arbitrary, against principles of natural justice, against the provisions of the Forest Act, against the provisions of Article 300-A of the Constitution of India and against all settled principles of law and consequently to direct the respondents to stop all activities in part of the petitioners land in survey Nos.2, 3, 4, 27, 29, 35, 36, 39, 40, 41 and 44 totally admeasuring Ac.86-13 gts., situated at Pyaranagar Village, Gummadidala Mandal, Sangareddy District (erstwhile Medak District) in construction of the Municipal solid Waste Management Plant in Pyaranagar Village, Gummadidala Mandal, Sangareddy District (erstwhile Medak District) forthwith.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to stop all activities in part of the petitioners land in survey Nos.2, 3, 4, 27, 29, 35, 36, 39, 40, 41 and 44 totalling measuring Ac:86-13 gts, situated at Pyaranagar Village, Gummadidala Mandal, Sangareddy District (erstwhile Medak District) in construction of the Municipal solid Waste Management Plant in Pyaranagar Village, Gummadidala Mandal, Sangareddy District (erstwhile Medak District), pending disposal of the main Writ Petition.

**Counsel for the Petitioner: SRI B.CHANDRASEN REDDY, Sr. COUNSEL, REP.
FOR SRI B.VAMSHIDHAR REDDY**

**Counsel for the Respondent No.1 to 6 & 12: SRI A.SUDARSHAN REDDY,
ADVOCATE GENERAL**

**Counsel for the Respondent No.7: SRI G.MADHUSUDHAN REDDY,
SC FOR GHMC**

Counsel for the Respondent No.8: GP FOR FOREST

**Counsel for the Respondent No.9: SRI ZEESHAN ADNAN MOHD,
SC FOR TSPCB**

The Court made the following: ORDER

HON'BLE SRI JUSTICE C.V. BHASKAR REDDY

WRIT PETITION No.3895 of 2025

ORDER:

This writ petition is filed seeking following relief:

"...to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus, to declare the action of the Respondents in interfering with the petitioners' part of lands by cutting the trees, shrubs, bushes, crops levelling part of the petitioners' land, without conducting survey and in stark violation of the status quo orders passed by this Court vide orders dated 13.12.2024 and 16.12.2024 in W.P.Nos.35150, 35152, 35154, 35170 and 35187 of 2024, as illegal, arbitrary against principles of natural justice, against the provisions of the Forest Act, against the provisions of Article 300-A of the Constitution of India and against all settled principles of law and consequently to direct the respondents to stop all activities in part of the petitioners' land in survey Nos.2, 3, 4, 27, 29, 35, 36, 39, 40, 41 and 44 total admeasuring Ac.86-13 gts. situated at Pyaranagar Village, Gummadidala Mandal, Sangareddy District (erstwhile Medak District) in construction of the Municipal Solid Waste Management Plant in Pyaranagar Village Gummadidala Mandal, Sangareddy District (erstwhile Medak District) forthwith..."

2. It is stated that petitioners are the owners and possessors of agricultural lands in Sy.Nos.2, 3, 4, 27, 29, 35, 36, 39, 40, 41 and 44 total admeasuring Ac.86-13 gts situated at Pyaranagar Village, Gummadidala Mandal, Sangareddy District. It is further stated that the names of petitioners was mutated in revenue records and they were also issued pattadar passbooks and title deeds under the provisions of the Telangana Rights in Land and Pattadar Passbooks Act, 1971 (for short "Act, 1971") and also e-pattadar passbooks under the provisions of the Telangana Rights in Land and Pattadar Passbooks Act, 2020 (for short "Act, 2020"). It is further stated that when the respondents, without conducting survey and localization

of the subject lands, were making efforts for forcible dispossession on part of the subject lands, the petitioners filed W.P.No.10244 of 2024 on the file of this Court and the same was disposed of by this Court vide order dated 28.10.2024, wherein it was observed as follows:

"8. Since the factum as to whether the road is being laid in the petitioners land as being claimed by the petitioners or in the Forest land on the southern side on GHMC land as claimed by the respondents by their counter-affidavit filed in W.P.No.9447 of 2023, requires factual determination, the same cannot be gone into in a writ petition filed under Article 226 of the Constitution of India in a summary procedure. However, since the petitioners claim their land to be in Sy.Nos:26 and 27 and 29 wherein the respondent authorities have laid a road, this Court is of the view that the petitioners in the present writ petition should be relegated to avail the civil remedy of seeking localization and demarcation of their lands in Sy.Nos:26, 27 and 29 and also by establishing the fact that the respondent authorities have laid the road therein by approaching the competent Court of civil jurisdiction before calling in question the action of the respondent authorities in attempting to lay the road in petitioners land without following due process of law."

It is further stated that after disposal of the aforesaid writ petition, alleging that the respondents are not following the procedure in conducting survey, the petitioners filed W.P.Nos.35150, 35152, 35154, 35170, 35187 of 2024 and this Court vide orders dated 13.12.2024 and 16.12.2024 disposed of the said writ petitions directing the Assistant Director of Survey and Land Records to conduct survey and demarcation of the subject lands after issuing notice to petitioners and all interested persons including Forest Department and fix boundaries. Alleging that the respondents have not conducted survey in terms of the orders passed by this Court

and making efforts to forcibly dispossess them, the petitioners filed the present writ petition.

3. Considered the submissions of the Sri B.Chandrasen Reddy, learned Senior Counsel representing Sri B.Vamshidhar Reddy, learned counsel for the petitioners and Sri A.Sudarshan Reddy, learned Advocate General appearing for respondent Nos. 1 to 6 and 12 and with their consent, this writ petition is being disposed at the admission stage.

4. The learned Advocate General submitted that, in terms of the orders passed by this Court, a survey was conducted, and after identifying and localizing the lands, the Survey Department prepared a map. It is further submitted that the lands claimed by the petitioners and the Government are entirely distinct and different. The road in question was laid by the State Government on lands adjacent to the petitioners' lands to facilitate access to the project site. It is further submitted that the present writ petition is filed under apprehension and as such, the same is not maintainable.

5. In reply to the above, Sri B. Chandrasen Reddy, learned Senior Counsel, argued that the map prepared by the respondents does not reflect the actual ground situation. It is stated that the

map does not mention the survey numbers or the extent of the petitioners' lands. It is further submitted that in the absence of furnishing documents relied upon by the Government, the respondents are not supposed to conduct survey and such action on the part of respondents amounts to violation of provisions of the Telangana Survey and Boundaries Act, 1923.

6. The learned Advocate General submitted that the respondents have obtained all necessary permissions from the Government of India for laying the road in open land vested with the State. It is further submitted that instead of cooperating with the authorities, the petitioners are obstructing the survey. It is stated that, keeping public interest in mind, the Government proposed to construct a compound wall around the Municipal Solid Waste Management Plant to arrest the bad odour and minimize inconvenience to neighbouring residents.

7. Keeping in mind the object of the State and the grievance of the petitioners as stated above, this Court deems it appropriate that ends of justice would be met if the respondents are directed to conduct survey of the subject lands in the presence of the petitioners on the date mentioned in the impugned notices, strictly adhering to the Circular instructions issued by the Commissioner, Survey, Settlements and Land Records vide Re.No.N1/6543/99,

dated 25.07.2001, Re.No.N1/1408/07, dated 13.07.2007, and Re.No.N2/1741/2010, dated 18.05.2010 and after considering the objections, if any, submitted by the petitioners and localise the subject lands as well as the lands claimed by the Government and proceed with construction of the Plant. Till such time, the respondents are directed not to take any coercive steps against the petitioners lands. It is needless to observe that survey conducted by the respondents does not take away the existing rights of the petitioners nor it creates any rights in favour of the contesting parties. If the parties are aggrieved with the survey conducted and if any of their rights are violated, they are at liberty to take appropriate steps in accordance of law.

8. With the above observations, this Writ Petition is disposed of. There shall be no order as to costs.

9. As a sequel, the miscellaneous petitions pending, if any, shall stand closed.

//TRUE COPY//

Sd/- A.V.S. PRASAD
ASSISTANT REGISTRAR
SECTION OFFICER

To,

1. The Principal Secretary, Revenue Department, Dr. B.R. Ambedkar Bhavan, Secretariat, Hyderabad, State of Telangana.
2. The District Collector, Sangareddy District, Sangareddy.
3. The Tahsildar, Gummadidala Mandal, Sangareddy District.
4. The Mandal Surveyor, Gummadidala Mandal, Sangareddy District.
5. The Joint Director Survey and Land Records, Narayanaguda, Hyderabad.
6. The Deputy Inspector of Surveyor, Sangareddy.
7. The Commissioner, Greater Hyderabad Municipal Corporation, Tank Bund Road, Hyderabad.

...Contd...

8. The District Forest Officer, Sangareddy.
9. Telangana State Pollution Control Board, A-3, Patyavaran Bhavan, Sanathnagar Road, Sanathnagar Industrial Estate, Sanathnagar, Hyderabad.
10. Hyderabad Integrated MSW Limited, Level 11B, Aurobindo Galaxy, Hyderabad Knowledge City, Hitech City Road, Hyderabad - 500 081, Telangana State.
11. The Wing Commander, Indian Airforce Academy, Dandigal, Hyderabad, Telangana State-500043
12. The Assistant Director, Survey of Land Records, Sangareddy.
13. One CC to SRI B. VAMSHIDHAR REDDY, Advocate [OPUC]
14. Two CCs to SRI A. SUDARSHAN REDDY, Advocate General, High Court for the State of Telangana at Hyderabad [OUT]
15. One CC to SRI G. MADHUSUDHAN REDDY, SC for GHMC [OPUC]
16. Two CCs to GP for FOREST, High Court for the State of Telangana at Hyderabad [OUT]
17. One CC to SRI ZEESHAN ADNAN MOHD, SC for TSPCB [OPUC]
18. Two CD Copies

BSR

MP *CHR*

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HIGH COURT

DATED: 11/02/2025

ORDER

WP.No.3895 of 2025



DISPOSING OF THE WRIT PETITION,
WITHOUT COSTS

②1) CHR
14/2/25

PRINT

CASE DETAILS

PRIMARY DETAILS							
Main Number	WP 3917/2025	SR Number	WPSR 5649/2025				
CNR No.	HBHC010078862025						
Petitioner	Smt. A Swarnalatha	Respondent	The State of Telangana				
Petitioner Advocate	KAILASH NATH P S S	Respondent Advocate	GADI PRAVEEN KUMAR Dy. SOLICITOR GEN. OF INDIA				
Case Category	NON-SERVICE	District	HYDERABAD				
Filing Date	10/02/2025	Registration Date	10/02/2025				
Listing Date	17/06/2025	Case Status	PENDING				
Purpose	ADMISSION (MUNICIPAL ADMN.)						
Hon'ble Judges	The Honourable Sri Justice K.LAKSHMAN						
Category							
Category	WP	Sub Category	MUNICIPALITY AND URBAN DEVP.				
Sub Sub Category	MUNICIPAL CORPORATION OF HYDERABAD						
IA DETAILS							
IA Number	Filing Date	Advocate Name	Misc.Paper Type	Status	Prayer	Order Date	Order
IA 1/2025	10/02/2025	KAILASH NATH P S S	Stay Petition	Disposed	LA PRAYER	12/02/2025	
IASR 12604/2025	10/02/2025	KAILASH NATH P S S (18622)	Stay Petition	PENDING FOR SCRUTINY			
USR Details							

USR Number	Advocate Name	USR Type	USR Filing Date	Remarks
1/2025	THE ADVOCATE GENERAL	Memo of Appearance	14/02/2025	Accepted R
2/2025	GADI PRAVEEN KUMAR Deputy Solicitor General of India	Counter Affidavit	05/05/2025	Accepted
WPUSR 49722/2025	GADI PRAVEEN KUMAR Deputy Solicitor General of India	Counter Affidavit	02/05/2025	ACCEPTED
WPUSR 30019/2025	KAILASH NATH P S S	Tommorrow Slip	18/03/2025	PENDING FOR SCRUTINY
WPUSR 34063/2025	ZEESHAN ADNAN MAHMOOD (SC TS POLLUTION CONTROL BOARD)	VAKALATH	25/03/2025	PENDING FOR SCRUTINY
WPUSR 22859/2025	GADI PRAVEEN KUMAR Deputy Solicitor General of India	Memo of Appearance	03/03/2025	PENDING FOR SCRUTINY
WPUSR 16000/2025	THE ADVOCATE GENERAL	Memo of Appearance	13/02/2025	PENDING FOR SCRUTINY

CONNECTED MATTERS

Connected Case Number

VAKALATH

Advocate Code	Advocate Name	P/R No.	Remarks
26657	ZEESHAN ADNAN MAHMOOD (SC TS POLLUTION CONTROL BOARD)	4(R)	---

TRIAL COURT DETAILS

PRAYER

pleased to issue a writ order or direction more particularly in the nature of a Writ of Mandamus declaring the action of the 2nd Respondent in proceeding to set up an Integrated Municipal Solid Waste Processing facility along with landfill at Pyaranagar Village Gummadidala Mandal Sangareddy District without following the due process of law as illegal arbitrary highhanded and violative of the due process of law and violative of Articles 14 and 21 of the Constitution of India and consequently direct the Respondents to cancel the proposal to set up the Integrated Municipal Solid Waste Processing facility along with landfill at Pyaranagar Village Gummadidala Mandal Sangareddy District and pass

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PETITIONER(S)		
S.No	Petitioner(S) Name	
1	Smt A Swarnalatha W/o Sri A Vijay Kumar Aged about 75 years Occ Housewife R/o Villa No 15, Bollineni Homes Madhapur Hyderabad 500081	
RESPONDENT(S)		
R.No	Respondent(S) Name	
1	The State of Telangana Rep by its Principal Secretary Municipal Administration and Urban Development Secretariat Hyderabad	
2	Greater Hyderabad Municipal Corporation CC Complex Tank Bund Road Lower Tank Bund Hyderabad 500063 Rep by its Commissioner	
3	Union of India The Ministry of Environment Forest and Climate Change Indira Paryavaran Bhawan Jorbagh Road New Delhi 110 003 Represented by its Secretary	
4	Telangana State Pollution Control Board A3 Paryavaran Bhavan Sanath Nagar Rd Sanath Nagar Industrial Estate Sanath Nagar Hyderabad Telangana 500018	
5	District Collector Sangareddy District Collector and District Magistrate Integrated Collectorate Complex Sangareddy 502001	
6	The Commandant The Indian Air Force Academy Medak Hyderabad Road Dundigal Telangana 500043	
7	Hyderabad Integrated MSW Limited Level 11B Aurobindo Galaxy Hyderabad Knowledge City Hitech City Road Hyderabad Hyderabad Telangana India 500081	
CASE HISTORY		
List Date	Judge/Judge(s) Name	Business
ORDERS		

Order on	Judge Name	Date of Ordes	Order Type	Order Details
WP 3917/2025	The Honourable Sri Justice K.LAKSHMAN	2025-02-12	Spl Cell Orders	 (https://csis.tshc.gov.in/hcorders/2025/206300039172025_1.pdf)
WP 3917/2025	The Honourable Sri Justice B.Vijaysen Reddy	2025-03-19	DAILY ORDER	 (https://csis.tshc.gov.in/hcorders/2025/206300039172025_2.pdf)
WP 3917/2025	The Honourable Sri Justice B.Vijaysen Reddy	2025-03-19	Spl Cell Orders	 (https://csis.tshc.gov.in/hcorders/2025/206300039172025_3.pdf)
WP 3917/2025	The Honourable Sri Justice B.Vijaysen Reddy	2025-04-22	DAILY ORDER	 (https://csis.tshc.gov.in/hcorders/2025/206300039172025_4.pdf)
WP 3917/2025	The Honourable Sri Justice K.LAKSHMAN	2025-04-30	Spl Cell Orders	 (https://csis.tshc.gov.in/hcorders/2025/206300039172025_5.pdf)

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Ministry of Electronics & Information Technology (<http://meity.gov.in/>), Government of India

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

WEDNESDAY, THE TWELFTH DAY OF FEBRUARY

TWO THOUSAND AND TWENTY FIVE ✓

PRESENT:

THE HONOURABLE SRI JUSTICE K.LAKSHMAN ✓

WRIT PETITION NO: 3917 OF 2025 ✓

Between:

Smt. A Swarnalatha, W/o Sri A. Vijay Kumar, Occ. Housewife R/o Villa No. 15,
Bollinent Homes, Madhapur, Hyderabad - 500081

Petitioner ✓

AND

1. The State of Telangana, Rep by its Principal Secretary Municipal Administration and Urban Development, Secretariat, Hyderabad
2. Greater Hyderabad Municipal Corporation, CC Complex, Tank Bund Road, Lower Tank Bund, Hyderabad - 500063 Rep. by its Commissioner ✓
3. Union of India, The Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi - 110 003. Represented by its Secretary
4. Telangana State Pollution Control Board, A-3, Paryavaran Bhawan, Sanath Nagar Rd, Sanath Nagar Industrial Estate, Sanath Nagar, Hyderabad, Telangana - 500018
5. District Collector, Sangareddy District, Collector and District Magistrate Integrated Collectorate Complex, Sangareddy - 502001
6. The Commandant, The Indian Air Force Academy, Medak-Hyderabad Road, Dundigal, Telangana 500043
7. Hyderabad Integrated MSW Limited, Level 11B, Aurobindo Galaxy, Hyderabad Knowledge City, Hitech City Road, Hyderabad, Hyderabad, Telangana, India - 500081

Respondents ✓

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, more particularly in the nature of a Writ of Mandamus declaring the action of the 2nd Respondent in proceeding to set up an Integrated Municipal Solid Waste Processing facility along with landfill, at Pyaranagar Village, Gummadidala Mandal, Sangareddy District, without following the due process of law as illegal, arbitrary, highhanded and violative of the due process of law and violative of Articles 14 and 21 of the Constitution of India, and consequently direct the Respondents to cancel the proposal to set up the Integrated Municipal Solid Waste Processing facility along with landfill, at Pyaranagar Village, Gummadidala Mandal, Sangareddy District. ✓

2-5

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to stay all further actions, including construction activities, in pursuance of the proposal to set up the Integrated Municipal Solid Waste Processing facility along with landfill, at Pyaranagar Village, Gummadidala Mandal, Sangareddy District, pending disposal of WP 3917 of 2025, on the file of the High Court. ✓

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of Sri KAILASH NATH P S S, Advocate for the Petitioner and Sri A.Sudarshan Reddy, ADVOCATE GENERAL for the Respondent Nos. 1 to 5 and 7 and Sri Gadi Praveen Kumar, Dy. Sol. Gen. of India, for the Respondent No.6, the Court made the following. ✓

ORDER:

Heard Sri Kailash Nath P.S.S, learned counsel for the petitioner, Sri A. Sudarshan Reddy, learned Advocate General appearing for respondent Nos.1 to 5 and 7 and learned Deputy Solicitor General of India appearing for respondent No.6. ✓

Petitioner herein is claiming that she is the absolute owner and possessor of land admeasuring Ac.37-36 gts in Sy.Nos.21, 27, 31, 32, 33, 37 and 38, situated at Pyaranagar Village, Gummadidala Mandal, Sangareddy District. In proof of the same, she has filed copies of old pattadar passbook, etc. When, GHMC authorities tried to lay a road from her land, she has filed a writ petition vide W.P.No.9447 of 2023. Initially, vide order dated 06.04.2023, this Court granted interim order. Thereafter, on considering counter filed by GHMC, stating that they are not laying road in the aforesaid land belongs to the petitioner, this Court has disposed of the writ petition granting liberty to the petitioner herein to avail civil remedy if there is any dispute with regard to boundaries. ✓

Petitioner herein filed the present writ petition to declare the action of respondent No.2 in proceeding to set up an Integrated Municipal Solid Waste Processing facility along with landfill at Pyaranagar Village, Gummadidala Mandal, Sangareddy District without following the due process of law as illegal. ✓

Petitioner filed the present writ petition on the following two (02) grounds:- ✓

- (i) Respondent No.2 is setting up the said facility into land belongs to the petitioner without following due procedure laid down under law.
- (ii) (a) Respondent No.2 cannot establish the said center outside the jurisdiction of GHMC, ✓
(b) Without obtaining environmental clearance in terms of EIA notification, 2006 dated 14.09.2006,
(c) Respondent No.6 has addressed a letter dated 06.02.2025 to respondent No.5 stating that the proposed dump yard near Nallavally Village,

Gumaddalla Mandal by dumping garbage in open area is falling within local flying area of respondent No.6 training establishment, garbage dumped in open area attracts various types of small, medium and large birds posing a direct threat to aircraft as well as human life. ✓

(d) Vide proceedings dated 03.07.2017, respondent No.3 made it clear that locating a landfill site or Municipal Solid Waste disposal site is a contentious issue and there is a tendency to locate them far from the habitation but near forest, rivers, ponds, wetlands and low lying areas etc. which are ecologically sensitive sites and require proper environmental management. Since, the forests, rivers, ponds, wetland and low lying areas are critical from environmental point of view, it may not be appropriate to exempt this activity of municipal solid waste disposal site or landfill site from the requirement of prior environmental clearance. Therefore, obtaining environmental clearance for setting up of the said facility is mandatory. Respondent No.2 without obtaining the said environmental clearance is setting up the said facility. ✓

(e) Nallavalli Reserved Forest is very near to the proposed site i.e., below 20 kms. Therefore, setting up of the said facility at proposed site is impermissible. ✓

Sri A. Sudarshan Reddy, learned Advocate General appearing for respondent Nos:1 to 5 and 7, on instructions would submit that respondent No.2 is not touching the land of the petitioner herein. Respondent No.2 has already obtained consent order for establishment of red category dated 06.02.2023 from respondent No.4 on certain conditions. Respondent No.2 is setting up Municipal Solid Waste (MSW) treatment and disposal facility of GHMC. Respondent No.2 will collect solid waste from GHMC limits in closed buildings, it will generate power, compost, etc. Waste will be send back to Jawaharnagar dumping yard. Therefore, they will not be any landfill in the proposed site. ✓

Learned counsel for the petitioner has placed reliance on the judgment of Division Bench of High Court of Andhra Pradesh at Hyderabad in *Rythu Seva Sangam, Yenamadurru, Bhimavaram Mandal, West Godavari District vs. Bhimavaram Municipality, Bhimavaram, West Godavari District and Others*¹. Paragraph No.28 is relevant and the same is extracted below:- ✓

"28. The term "offensive matter" is defined in Section 2(38) of the 1955 Act as including filth, sewage, dust, house-sweeping, kitchen or stable refuse, pieces of broken glass or pottery-debris and waste paper etc. Section 481 confers ownership on the corporation of all these collected by municipal servants or contractors and casts a duty on the corporation under Section 112 for scavenging and cleansing. Section 482 requires the commissioner of the corporation to provide and appoint places for temporary deposit and final disposal of the refuse or garbage collected from municipal corporation with least practicable nuisance. The corporation is constituted by a notification published in the official gazette

¹ 2012 SCC Online AP 656

delineating the limits of city as defined in Section 2(6) which means the area so declared by the State Government, in respect of which GHMC is constituted. The same is the case in respect of a corporation constituted for other cities under 1994 Act or special Acts. Thus the corporation is under the duty to manage its sanitation only within its limits and is not required to do so with reference to the solid waste collected from other areas nor can it establish the places for disposal in the area outside its limits. This is made clear by Section 480 read with Sections 481 and 482 which are to the effect that the commissioner shall make arrangements for collection of garbage in the city and provide places in the city for disposal with least nuisance. Therefore whenever a municipality or a municipal corporation propose to establish a garbage dump yard/compost yard/land fill site, outside its territorial limits, those persons who are likely to be affected by such attempts of the municipal bodies can seek appropriate remedy before a court of law. ✓

Vide letter dated 06.02.2025, respondent No.6 requested respondent No.5 to shift the dumping yard out of local flying area stating that the said dump yard near Nallavally Village, Gumaddalla Mandal by dumping garbage in open area falls within local flying area of this training establishment garbage dumped in open area attracts various type of small, medium and large birds posing a direct threat to aircraft as well as human life. ✓

Vide proceedings dated 03.07.2017, the Secretary, Government of India, Ministry of Environment, Forest and Climate Change i.e., respondent No.3 has mentioned as follows:- ✓

"The municipal solid waste management involves various steps like door to door collection, segregation, composting, refuse derived fuel (RDF) making waste to energy generation through waste to energy plants and disposal in scientific landfills. The above activities, except landfill site, if proposed as standalone activities are not covered under item 7(i) of EIA Notification, 2006, hence do not require prior environmental clearance. In case the activities of composting, RDF making and waste to energy plant (up to capacity of 15 MW) are proposed at an existing landfill site, they do not attract the provisions of the EIA Notification, 2006. ✓

If the activities of incineration, RDF making and waste to energy plant are proposed along with the new site of solid waste disposal/landfill, it is advisable to obtain an integrated prior environmental clearance for these projects. ✓

It has been seen that locating a landfill site of municipal solid waste disposal site is a contentious issue and there is a tendency to locate them far from the habitation but near forest, rivers, ponds, wetlands and low lying areas etc. which are ecologically sensitive sites and require proper environmental management. Since, the forests, rivers, ponds, wetland and low lying areas are critical from environmental point of view, it may not be appropriate to exempt this

activity of municipal solid waste disposal site or landfill site from the requirement of prior environmental clearance."

The notification dated 14.09.2016 of Ministry of Environment, Forest and Climate Change i.e., respondent No.3, clause No.2 deals with Requirements of prior Environmental Clearance (EC). According to the petitioner, the subject project falls under 'B' Category. Therefore, obtaining environment clearance under the said notification from respondent No.3 is mandatory.

Rule 5 of the Environment (Protection) Act, 1986 deals with Prohibition and restriction on the location of industries and the carrying on processes and operations in different areas.

It is also specific contention of the petitioner herein that the subject project is 15 kilometers away from Nallavalli Reserved Forest. Even perusal of consent order for establishment of red category dated 06.02.2023 issued by respondent No.4 would reveal that south and west side of the proposed Nallavalli Reserved Forest and forest area are there. Respondent No.7 is Special Protection Vehicle (SPV) for setting up the said project.

Learned Advocate General has produced copy of proceedings dated 28.04.2023 of Principal Chief Conservator of Forests, Telangana, and G.O.Ms.No.73 dated 01.08.2023 to contend that forest department has already accorded approval for diversion of 0.6228 ha of forest land for laying approach road to the proposed Municipal Solid Waste (MSW). Respondent No.2 is constructing a compound wall and laying road. In proof of the same, he has also filed photographs. He would further submit that survey is going on. As per the official web-site of Supreme Court SLP No.33692 of 2013 filed by Bhimavaram Municipality against the aforesaid Division Bench Judgment is pending. In the light of the same, matter requires examination.

Therefore, respondent Nos.2 and 7 are directed not to proceed further for setting up of the Integrated Municipal Solid Waste Processing facility along with landfill at Pyranagar Villag6, Gummadidala Mandal, Sangareddy District, till 25.02.2025.

List on 25.02.2025.

However, this order will not come in the way of respondent No.2 in conducting regular survey and laying of road.

//TRUE COPY//

**SD/-P.GOWRI SHANKAR
ASSISTANT REGISTRAR**

SECTION OFFICER

To,

1. The Principal Secretary Municipal Administration and Urban Development, State of Telangana, Secretariat, Hyderabad

2. The Commissioner, Greater Hyderabad Municipal Corporation, CC Complex, Tank Bund Road, Lower Tank Bund, Hyderabad -500063
3. The Secretary, Union of India, The Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan Jorbagh Road, New Delhi - 110 003.
4. Telangana State Pollution Control Board, A-3, Paryavaran Bhavan, Sanath Nagar Rd, Sanath Nagar Industrial Estate, Sanath Nagar, Hyderabad, Telangana - 500018
5. District Collector, Sangareddy District, Collector and District Magistrate Integrated Collectorate Complex, Sangareddy - 502001
6. The Commandant, The Indian Air Force Academy, Medak-Hyderabad Road, Dundigal, Telangana 500043
7. Hyderabad Integrated MSW Limited, Level 11B, Aurobindo-Galaxy, Hyderabad Knowledge City, Hitech City Road, Hyderabad, Hyderabad, Telangana, India - 500081 (1 to 7 by RPAD)
8. One CC to SRI KAILASH NATH P S-S Advocate [OPUC]
9. Two CCs to THE ADVOCATE GENERAL, High Court at Hyderabad. (OUT)
10. One spare copy

HIGH COURT

KL,J

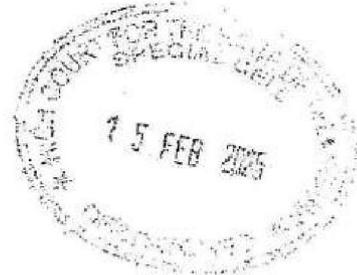
DATED:12/02/2025

List on 25.02.2025

ORDER

WP.No.3917 of 2025

DIRECTION



[3183]

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

WEDNESDAY, THE NINETEENTH DAY OF MARCH

TWO THOUSAND AND TWENTY FIVE

:PRESENT:
THE HONOURABLE SRI JUSTICE B. VIJAYSEN REDDY

WRIT PETITION NO: 3917 OF 2025

Between:

Smt. A. Swarnalatha, W/o. Sri A. Vijay Kumar

...Petitioner

AND

1. The State of Telangana, Rep by its Principal Secretary Municipal Administration and Urban Development, Secretariat, Hyderabad.
2. Greater Hyderabad Municipal Corporation, CC Complex, Tank Bund Road, Lower Tank Bund, Hyderabad - 500063, Rep. by its Commissioner.
3. Union of India, The Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan Jorbagh Road, New Delhi - 110 003, Represented by its Secretary.
4. Telangana State Pollution Control Board, A-3, Paryavaran Bhavan, Sanath Nagar Rd, Sanath Nagar Industrial Estate, Sanath Nagar, Hyderabad, Telangana - 500018.
5. District Collector, Sangareddy District, Collector and District Magistrate Integrated Collectorate Complex, Sangareddy - 502001.
6. The Commandant, The Indian Air Force Academy, Medak-Hyderabad Road, Dundigal, Telangana - 500043.
7. Hyderabad Integrated MSW Limited, Level 11B, Aurobindo Galaxy, Hyderabad Knowledge City, Hitech City Road, Hyderabad, Hyderabad, Telangana, India - 500081.

...Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, more particularly in the nature of a Writ of Mandamus declaring the action of the 2nd Respondent in proceeding to set up an Integrated Municipal Solid Waste Processing facility along with landfill, at Pyranagar Village, Gummadidala Mandal, Sangareddy District, without following the due process of law as illegal, arbitrary, highhanded and violative of the due process of law and violative of Articles 14 and 21 of the Constitution of India, and

consequently direct the Respondents to cancel the proposal to set up the Integrated Municipal Solid Waste Processing facility along with landfill, at Pyaranagar Village, Gummadidala Mandal, Sangareddy District.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to direct the Respondents to stay all further actions, including construction activities, in pursuance of the proposal to set up the Integrated Municipal Solid Waste Processing facility along with landfill, at Pyaranagar Village, Gummadidala Mandal, Sangareddy District, pending disposal of WP.No.3917 of 2025, on the file of the High Court.

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and the order of the High Court dated: 12.02.2025 & 25.02.2025 made herein and upon hearing the arguments of SRI. KAILASH NATH P S S Advocate for the Petitioner, THE ADVOCATE GENERAL for the Respondent Nos.1 to 5 and 7 and SRI. GADI PRAVEEN KUMAR (DEPUTY SOLICITOR GENERAL OF INDIA) Advocate for the Respondent No.6, the Court made the following.

ORDER:

Interim order granted earlier is extended till the next date of hearing.
Post on 19.04.2025.

**SD/-T.JAYASREE
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. KAILASH NATH P S S, Advocate [OPUC].
2. One CC to SRI. GADI PRAVEEN KUMAR (DEPUTY SOLICITOR GENERAL OF INDIA), Advocate [OPUC].
3. Two CCs to THE ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad [OUT].
4. One spare copy

HIGH COURT

BVRJ

DATED:19/03/2025

POST ON:19.04.2025

ORDER

WP.No.3917 of 2025

INTERIM ORDER EXTENDED



[3168]

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
WEDNESDAY, THE THIRTIETH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

:PRESENT:

THE HONOURABLE SRI JUSTICE K. LAKSHMAN
WRIT PETITION NO: 3917 OF 2025

Between:

Smt. A. Swarnalatha, W/o. Sri A. Vijay Kumar

...Petitioner

AND

1. The State of Telangana, Rep by its Principal Secretary Municipal Administration and Urban Development, Secretariat, Hyderabad.
2. Greater Hyderabad Municipal Corporation, CC Complex, Tank Bund Road, Lower Tank Bund, Hyderabad - 500063, Rep. by its Commissioner.
3. Union of India, The Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan Jorbagh Road, New Delhi - 110 003, Represented by its Secretary.
4. Telangana State Pollution Control Board, A-3, Paryavaran Bhavan, Sanath Nagar Rd, Sanath Nagar Industrial Estate, Sanath Nagar, Hyderabad, Telangana - 500018.
5. District Collector, Sangareddy District, Collector and District Magistrate Integrated Collectorate Complex, Sangareddy - 502001.
6. The Commandant, The Indian Air Force Academy, Medak-Hyderabad Road, Dundigal, Telangana - 500043.
7. Hyderabad Integrated MSW Limited, Level 11B, Aurobindo Galaxy, Hyderabad Knowledge City, Hitech City Road, Hyderabad, Hyderabad, Telangana, India - 500081.

...Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, more particularly in the nature of a Writ of Mandamus declaring the action of the 2nd Respondent in proceeding to set up an Integrated Municipal Solid Waste Processing facility along with landfill, at Pyaranagar Village, Gummadidala Mandal, Sangareddy District, without following the due process of law as illegal, arbitrary, highhanded and violative of the due process of law and violative of Articles 14 and 21 of the Constitution of India, and consequently direct the Respondents to cancel the proposal to set up the Integrated Municipal Solid Waste Processing facility along with landfill, at Pyaranagar Village, Gummadidala Mandal, Sangareddy District.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to direct the Respondents to stay all further actions, including construction activities, in pursuance of the proposal to set up the Integrated Municipal Solid Waste Processing facility along with landfill, at Pyaranagar Village, Gummadidala Mandal, Sangareddy District, pending disposal of WP.No.3917 of 2025, on the file of the High Court.

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and the order of the High Court dated: 12.02.2025, 25.02.2025 and 19.03.2025 made herein and upon hearing the arguments of SRI. KAILASH NATH P S S Advocate for the Petitioner, Mr. Ch. Ravi Kumar, learned Assistant Government Pleader attached to the office of learned Advocate General for the Respondent Nos.1 to 5 and 7 and SRI. GADI PRAVEEN KUMAR (DEPUTY SOLICITOR GENERAL OF INDIA) Advocate for the Respondent No.6, the Court made the following.

ORDER:

At the request of Mr. Ch. Ravi Kumar, learned Assistant Government Pleader attached to the office of learned Advocate General, to file counter, list on 17.06.2025.

Till then, the interim order granted earlier is extended.

SD/-MOHD ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. KAILASH NATH P S S, Advocate [OPUC].
2. One CC to SRI. GADI PRAVEEN KUMAR (DEPUTY SOLICITOR GENERAL OF INDIA), Advocate [OPUC].
3. Two CCs to THE ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad [OUT].
4. One spare copy

HIGH COURT

KLJ

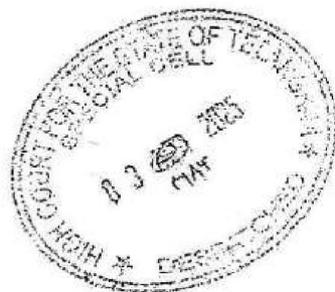
DATED:30/04/2025

LIST ON 17.06.2025

ORDER

WP.No.3917 of 2025

INTERIM ORDER EXTENDED



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PRINT

CASE DETAILS

PRIMARY DETAILS							
Main Number	WP 5313/2025			SR Number	WPSR 7708/2025		
CNR No.	HBHC010106982025						
Petitioner	Smt. P. Rama Devi			Respondent	The State of Telangana		
Petitioner Advocate	B VAMSHIDHAR REDDY			Respondent Advocate	THE ADVOCATE GENERAL		
Case Category	NON-SERVICE			District	SANGAREDDY		
Filing Date	20/02/2025			Registration Date	20/02/2025		
Listing Date	17/06/2025			Case Status	PENDING		
Purpose	ADMISSION (MUNICIPALADMN.)						
Hon'ble Judges	The Honourable Sri Justice K.LAKSHMAN						
Category							
Category	WP			Sub Category	MUNICIPALITY AND URBAN DEVP.		
Sub Sub Category	MISCELLANIOUS						
IA DETAILS							
IA Number	Filing Date	Advocate Name	Misc.Paper Type	Status	Prayer	Order Date	Order
IA 1/2025	20/02/2025	B VAMSHIDHAR REDDY	Direction Petition	Pending	IA PRAYER	-	
USR Details							
USR Number	Advocate Name			USR Type	USR Filing Date	Remarks	
WPUSR 34062/2025	ZEESHAN ADNAN MAHMOOD (SC TS POLLUTION CONTROL BOARD)			VAKALATH	25/03/2025	PENDING FOR SCRUTINY	
WPUSR 20871/2025	THE ADVOCATE GENERAL			Memo of Appearance	25/02/2025	PENDING FOR SCRUTINY	
CONNECTED MATTERS							
Connected Case Number							
WP 3917/2025							

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VAKALATH

Advocate Code	Advocate Name	P/R No.	Remarks
15564	THE ADVOCATE GENERAL	7(R)	---
15584	GP FOR FORESTS	13(R)	---
26657	ZEESHAN ADNAN MAHMOOD (SC TS POLLUTION CONTROL BOARD)	14(R)	---

TRIAL COURT DETAILS

PRAYER

pleased to issue a Writ Order or Direction more particularly one in the nature of Writ of Mandamus to declare the action of the Respondents in constructing the Municipal Solid Waste Management Plant in the western and southwestern portion of Pyaranagar Village despite all the 1 to 63 survey numbers in the said village being patta lands without acquiring the said lands and without converting the land use of the Nallavelly Forest i e adjoining to Pyaranagar Village as illegal arbitrary against principles of natural justice against the provisions of the Forest Conservation Act against the provisions of Article 300A of the Constitution of India against the principles of natural justice and against all settled principles of law and consequently direct the respondents to stop all construction activities of the Municipal solid Waste Management Plant conduct in Pyaranagar Village Gummadidala Mandal Sangareddy District erstwhile Medak District and to pass

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PETITIONER(S)	
S.No	Petitioner(S) Name
1	Smt P Rama Devi W/o Srinivasa Murthy Aged 64 years Occ Household R/o H No 28 Revenue Board Colony Malakpet Hyderabad
2	Dr Gadipalli Kanaka Raju S/o Laxmaiah Aged 65 years Occ Doctor R/o Doctors Quarters Main Hospital Singareni Collieries Kothagudam
3	Smt Sai Prasanna Tanjavore W/o Venkataramana Aged 47 years Occ Employee R/o H No 34315/15 Erragadda Hyderabad
4	Smt K Lakshmi W/o Ananthaiah Aged 48 years Occ Household R/o Flat No 29 RBI Colony Malakpet Hyderabad
5	Sri P Partha Sarathy S/o Ramakotaiah Aged 54 years Occ agriculture R/o 162742/H-Malakpet Hyderabad
6	Smt Kongara Varalakshamma W/o Tirumalaiah Aged 85 years Occ Household R/o Chandapuram Village Nandigama Mandal Krishna District

RESPONDENT(S)	
R.No	Responden(S) Name
1	The State of Telangana Rep by its Principal Secretary Revenue Department Dr B R Ambedkar Bhavan Secretariat Hyderabad
2	The District Collector Sangareddy District Sangareddy
3	The Tahsildar Gummadidala Mandal Sangareddy District
4	The Mandal Surveyor Gummadidala Mandal Sangareddy District
5	The Joint Director Survey and Land Records Narayanaguda Hyderabad
6	Deputy Inspector of Surveyor Sangareddy
7	The Greater Hyderabad Municipal Corporation Tank Bund Road Hyderabad Rep by its Commissioner
8	The District Forest Officer Sangareddy
9	Telangana State Pollution Control Board A3 Paryavaran Bhavan Sanathnagar Road Sanathnagar Industrial Estate Sanathnagar Hyderabad Rep by its
10	Hyderabad Integrated MSW Limited Level 11B Aurobindo Galaxy Hyderabad Knowledge City Hitech City Road Hyderabad 500 081 Rep by its Telangana State

CASE HISTORY

List Date	Judge/Judge(s) Name	Business
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ORDERS

Order on	Judge Name	Date of Ordes	Order Type	Order Details
WP 5313/2025	The Honourable Sri Justice B.Vijaysen Reddy	2025- 03-19	DAILY ORDER	 (https://csis.tshc.gov.in/hcorders/2025/206300053132025_1.pdf)
WP 5313/2025	The Honourable Sri Justice B.Vijaysen Reddy	2025- 04-22	DAILY ORDER	 (https://csis.tshc.gov.in/hcorders/2025/206300053132025_2.pdf)
WP 5313/2025	The Honourable Sri Justice K.LAKSHMAN	2025- 04-30	DAILY ORDER	 (https://csis.tshc.gov.in/hcorders/2025/206300053132025_3.pdf)

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Ministry of Electronics & Information Technology (<http://meity.gov.in/>), Government of India

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Item No.02:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.93 of 2025 (SZ)

IN THE MATTER OF:

Pyaranagar Welfare and Development Association,
Telangana and Ors.

...Applicant(s)

With

Greater Hyderabad Municipal Corporation,
Rep. by its Commissioner,
Hyderabad and Ors.

... Respondent(s)

Date of hearing: 02.05.2025.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): M/s. Suhrit Parthasarathy, Arun Karthik
Mohan, Ashwini Vaidialingam, Amritha
Sathyajith & R. Harshvardan.

For Respondent(s): Ms. Rithika represented
Mr. D. Sreenivasan for R1.
Ms. Niveditha represented
Mrs. H. Yasmeen Ali for R2, R4 to R9.
Mr. B. Rajaprabhakar represented
Mr. T. Sai Krishnan for R10.

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ORDER

1. It is alleged in the application that the Project Proponent is unlawfully constructing and establishing a road through the Nallavally Reserved Forest in the Sangareddy District and the Integrated Municipal Solid Waste Facility inside the reserved forest and seeks intervention of this Tribunal.

2. Primarily, it is alleged that there is no Environmental Clearance obtained by the authorities, besides not exploring the possibility of having any alternate site.

3. The learned counsel appearing for the State of Telangana, who is present in Court, is unable to confirm whether a valid Environmental Clearance has been obtained for the project.

4. It is stated that if they have a valid Environmental Clearance for the project in question, they can continue with the project. However, the learned counsel appearing for the applicant produced a communication and particulars obtained under the RTI Act, which says that there is no application for Environmental Clearance made for this project.

5. As the Integrated Municipal Solid Waste Facility is being established inside the reserved forest area by laying roads, particularly without

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Environmental Clearance, let a status quo as on date be maintained till the date of the next hearing.

6. Let notice be issued to the respondents through the Tribunal as well as privately.

7. The learned counsel Ms. Rithika representing Mr. D. Sreenivasan accepts notice on behalf of Respondent No.1, Ms. Niveditha representing Mrs. H. Yasmeen Ali accepts notice on behalf of Respondents No.2 and 4 to 9 and Mr. B. Rajaprabhakar representing Mr. T. Sai Krishnan accepts notice on behalf of Respondent No.10.

8. Post the matter on **20.06.2025**. Meanwhile, the respondents are directed to file their respective replies/reports.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

**O.A. No.93/2025 (SZ)
02nd May, 2025. Mn.**

